THE DELIMITATION COMMISSION BILL, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): Mr. Chairman, Sir, I beg to move:

"That the Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, I would like first of all to point out that this Bill has been brought forward in pursuance of the provisions of article 82, and sub-clause (3) of article 170 of the Constitution which provides that upon the completion of each census, the total number of seats in the Legislative Assembly of each State and the division of each State into territorial constituencies for elections to the House of the People and the Legislative Assemblies of the States shall be readjusted by such authority and in such manner as Parliament may by law determine. Therefore, Sir, under article 82 of the Constitution after the completion of the census it has become the constitutional obligation on the part of the Government to come forward with this Bill.

Now, if you look at the definitions you will find that it has been said that "State" does not include the State of Jammu and Kashmir and the State of Nagaland. So, obviously, the Delimitation Commission will have nothing to do with the State of Jammu and Kashmir and the State of Nagaland.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Why is it so? When the jurisdiction of the Election Commission

has been extended to the State of Jammu and Kashmir why should not the Delimitation Commission go there?

SHRI BIBUDHENDRA MISRA: I shall explain it and I crave your indulgence. If you have a little patience I will come to that point. You will find that article 81 provides:

"Subject to the provisions of article 331, the House of the People shall consist of not more than five hundred members chosen by direct election from territorial constituencies in the States . . ."

Now, article 370 is there. And this provision in article 81 of the Constitution has been modified by the Constitution (Application to Jammu and Kashmir) Order, 1954, wherein it has been stated that article 81 shall apply to the State of Jammu and Kashmir subject to the modification that the representatives of the States in the House of the People shall be appointed by the President on the recommendation of the Legislature of that State. In view of the modification that has been accepted so far as article 81 is concerned, it has not been possible to include the State of Jammu and Kashmir, howsoever we may like it, within the purview of the Delimitation Commission Bill.

So far as the State of Nagaland is concerned, you will find in the State of Nagaland Act itself so far as section 3 is concerned, that the State of Nagaland will come into existence on the appointed date. The appointed date also has been defined. The constitutional position is that the State of Nagaland has not come into existence so far. it being dependent on the ratification of the Constitution (Thirteenth) Amendment Bill. It has, according to my information, been ratified by six States and it has yet to be ratified by two more States. Once the Nagaland State comes into existence, no delimitation will be necessary. So far as the House of the People is concerned, the State of

Nagaland will have only one seat in the House of the People. Parliament has so provided in the Nagaland Bill itself. So far as the State Assembly seats are concerned, the Act itself provides the machinery and entrusts the work to the Election Commission to proceed with the delimitation of the sixty Assembly constituencies that have been provided for in the very Act itself.

Then, Sir, coming to the Union Territories, let me make it clear that the Union Territories also do not come within the purview of the Delimitation Commission for the simple reason that article 82 does not apply to Union Territories. I will read it again. It says:

"Upon the completion of each census, the allocation of seats in the House of the People to the States and the division of each State into territorial constituencies shall be readjusted "

The Union Territories not being States are not covered by the Delimitation Commission. If you will kindly look into article 81 of the Constitution, sub-clause (b) of clause (1), you will find that a special provision has been made for the representation of the Union Territories in the Constitution itself. If says:

"(b) not more than twenty members to represent the Union territories, chosen in such manner as Parliament by law provide."

So far as the 1952 Act was concerned, the present Union Territories were included within the purview of the Delimitation Commission because they were not Union Territories then. They were Part C States. Now, we have twenty members from the Union Territories under the present provision in the House of the People. If you will remember, the number of Union Territories have also increased. Pondicherry, which has now become a Union Territory has to get one seat

in the Lok Sabha, whereas all the twenty seats that have been allotted already to the Union Territories have been filled up. Therefore, I will refer again to the Constitution (Fourteenth) Amendment Bill, which provides for increasing the number from 20 to 25, which again has been ratified by six States. After it becomes law, the number of seats out of the 25 seats will be distributed amongt the different Union Territories in such manner—I am referring to article 81 again—as Parliament may by law determine.

SHRI LOKANATH MISRA (Orissa): Has Parliament determined it?

SHRI BIBUDHENDRA MISRA: You will have your say and I shall reply to it. Broadly I will point out that the Delimitation Commission Bill follows the pattern of the 1952 Act except for the modifications that have become necessary in view of amendments made to the Constitution. You will find that the double-member constituencies are not there now. So far as associate members are concerned, if you refer to section 5 of the old Act, you will find that the number of associate members to be associated with the Delimitation Commission was fixed on the basis of population. It varied from State to State, from two to seven. Now, it is proposed to make it a uniform number, that is, nine members to be associated with the Delimitation Commission, four being representatives of the House of the People to be nominated by the Speaker and five being representatives of the Legislative Assembly of the State concerned being nominated by the Speaker of the State Assembly.

Then, another important change which has been made is about the manner of making readjustments in delimitation. If you will kindly refer to the old Act you will find that in the whole process'there are two stages involved. The first is to allocate the number of seats to the House of the

imposes restrictions on it.

[Shri Bibudhendra Misra.] People and the

facts.

increase the seats or not has been raised.

[THE DEPUTY CHAIRMAN in the Chair.]

Assemblies of the different States and to determine the number that should be reserved for the Scheduled Castes and Scheduled Tribes. Once the allocation is made, the Delimitation Commission has to proceed with the task of readjustment of the constituencies. In both the stages the 1952 Act envisaged that there should be publication of the proposals and that objections and suggestions should be invited and that there should be a public sitting of the Delimitation Commission before they come to any conclusions. Here we propose in order to save time as well as money that there will be no public sitting so far as the first stage is concerned, because the allocation of seats to the different State Legislatures and to the House of the People will depend on the 1961 census and there cannot be much dispute about arithmetical

SHRI AKBAR ALI KHAN (Andhra Pradesh): Subject to the provisions of the Constitution.

SHRI BIBUDHENDRA MISRA: You will

The Delimitation Commission is free t4 do

that and free to the extent the Constitution

see that the maximum number that the Lok Sabha can have under the Constitution is 500.

SHRI K. SANTHANAM (Madras): May I ask a question in this connection? Will the Delimitation Commission be free to increase the number of seats hi every Assembly Legislature subject to the limit of 500 according to the Constitution?

SHRI K. SANTHANAM; There is no difficulty in the case of Lok Sabna.

SHRI BIBUDHENDRA MISRA: I will explain that since the question has been raised. Then, two questions will arise in the first stage. One is, whether the seats have to be increased or not, and secondly whether the multiple that has now been adopted in determining the number of seats to be allocated to the different State Legislatures in relation to the number of seats allocated to the Lok Sabha will remain the same or will be changed. These are the only two questions that can arise in the first stage. The Delimitation Commission can very well with the help of the associate members come to some conclusion about it and there need not be wastage of public time and money by

having public sittings in order to decide

whether the "seats should be increased or not.

The question whether the Delimitation

Commission ia free to

Shri Bibudhendra Misra: 1 am coming to that. The Lok Sabha cannot have more than 500 Members. We have at present 481 elected Members, six Members nominated by the President from Jammu and Kashmir, which brings it to 487. One seat has been given to the Nagaland State by the Nagaland Act. Therefore, one seat will go to Nagaland ultimately. It brings the figure to 488. Therefore, the Delimitation Commission, taking the census, the population figure m the country as a whole, has the freedom—they may or may not do it— to increase the seats.

SHRI BHUPESH GUPTA (West Bengal): There are seats for Goa.

SHRI BIBUDHENDRA MISRA: He is not clear in his own mind. I am not talking of Union Territories. I am talking of the States. The States will have 500 seats. The Union Territories will have 25 seats, after the Constitution (Fourteenth) Amendment Bill is ratified. Under article 331 the President is free to nominate two Members from the Anglo-Indian community. This is besides 500. I am talking of the figure 500. Therefore. Madam, the number at present is 488, and the Delimitation Commission is free, if it considers it proper, to raise the number maximum by 12. It is a constitutional obligation itself provided for in clause (2) of article 81:

"each State shall be divided into territorial constituencies in such manner that the ratio between the population of each constituency and the number of seats allotted to it is, so far as practicable, the same throughout the State".

This is (b). I am concerned with (a):

"there shall be allotted to each State a number of seats in the House of the People in such manner that the ratio between that number and the population of the State is, 30 far as practicable, the same for all States."

Therefore, we go back to the question of multiple. Therefore, there may be an increase for a State if there is an increase in the population on the basis of this theory of multiple because the number of seats allotted to a State Legislature has to be an integral multiple of the number of seats for that State in the Lok Sabha. Therefore assuming that there will be 12 or 3 more seats, the number of seats for the State Assemblies also cannot go very far, and therefore there is no scope of the existing constituencies— and it is a good thing also—being disturbed to a great extent.

SHRI N. M. LINGAM (Madras): The size of the constituency in the State Assemblies could be reduced, because the number of seats for Parliament is the same. It is open to the Commission to do that.

SHRI K. SANTHANAM: That is not the point I raised. Now, there is an Assembly with 200 seats. Would it be right for the Delimitation Commission to increase it to 400 seats? It may multiply the number of seats for Parliament. Up to 500 the Constitution allows. Is there no limitation put on the possibility of extension by the Delimitation Commission? That is what I am asking.

SHRI N. M. LINGAM: Arising out of this question, I am asking another question. If it is open to the Com-

mission to increase the number of seats in each State Assembly, then according to the theory of the number of parliamentary seats beir.g exact quotients of the number of Assembly seats it is conceivable that the number of parliamentary seats will go up. But since there is a ceiling under the Constitution to the total number of seats for the Lok Sabha, we could without infringing this provisions of the Constitution increase the number of seats in the State Assemblies having regard to the increase in population. Is that within the powers of this Commission?

SHRI B. K. P. SINHA (Bihar): I feel that we are on the wrong track because the number of seats for State Assemblies is fixed by a special law. The Delimitation Commission cannot alter the number of seats.

SHRI -BIBUDHENDRA MISRA: That is wrong, Madam. It is fixed by the Delimitation Commission itself, of course subject to the restrictions imposed by the Constitution itself that no State Legislature should have more than 500 members. That may be the theory. But as I said, since the number of seats in a State Legislature has to be an intergral multiple of the number of seats allocated to the Lok Sabha and since we find that the maximum that the Delimitation Commission can do is to raise the number by 12 and since the multiple has to be maintained, there is no scope, even if in theory there is power, for the Delimitation Commission to increase the seats of a State Legislature, where the number of seats is 200, to 400.

SHRI K. SANTHANAM; Instead of 4 multiple it could be 8. Instead of 4 Assembly seats for each parliamentary seat it can say 8 seats.

Shri Bhupesh Gupta: This anomaly arises because only i_n regard to the parliamentary seats we have restrictions. With regard to the States, practically we have nothing. Now, this increase will also result in increase here subject to the ceiling

[Shri Bhupesh Gupta.] which we have in Parliament. This is the position.

SHRI MULKA GOVINDA REDDY: (Mysore): The number of seats allotted to each State Assembly is also fixed by the Constitution.

THE DEPUTY CHAIRMAN: The number of seats of State Assemblies has been fixed by law.

SHRI B. K. P. SINHA: I feel that the impression of the hon. Minister that it is for the Delimitation Commission to fix the number of seats in the State Assemblies is not correct. Will he consult his Secretariat? At least I was a party to the law which was passed which fixed the number of seats in each State.

SHRI BIBUDHENDRA MISRA: I would refer to sub-clause (4) of clause 10 of the Bill:

"Subject to the provisions of subsection (5), the readjustment of representation of the several territorial constituencies in the House of the People or in the Legislative Assembly of a State and the delimitation of those constituencies provided for in any such order shall apply in relation to every election to the House or to the Assembly. as the case may be, held after the publication in the Gazette of India of that order and shall so apply in supersession of the provisions relating to such representation delimitation contained in the Representation of the People Act, 1950, and the Delimitation of Parliamentary and Assembly Constituencies Order. 1961."

So whatever is the number determined, it shall supersede the number already fixed. The position is clear, because the word "allocation" was not used originally in the Constitution itself. The word used was "readjustment". Therefore, under the old law a difficulty arose whether the word "readjustment" would empower the Delimitation Commission to

crease the number of seats. Therefore, the Constitution was amended and the word "allocation" has been used in that sense and it authorises the Delimitation Commission to increase the seats or decrease the seats if they feel it necessary, subject of course to the restrictions imposed by clause 2 of article 81 or clause (3) of article 170.

These are in essence the main provisions of the Bill. As I said, it differs from the original Bill of 1952 in three respects. Otherwise it provides a machinery, a high power Commission consisting of retired Judges and the Chief Election Commissioner, who will discharge their duties, with the help of associate members as provided in clause 5, imposed upon them by the Constitution.

SHRI B. K. GAIKWAD (Maharashtra):- I would like the hon. Deputy Minister to enlighten us as to the population of the Scheduled Castes and Scheduled Tribes, State-wise, because as far as my information goes, the population of Scheduled Caste people in Maharashtra and in some other States has been reduced. The seats which were allotted to them in the District Parishads have been curtailed from 6 to 1, and that was based on population basis. So, it would be better if we know this information as to what is the population according to the Census Report of 1961 of Scheduled Castes and Scheduled Tribes. State-wise, and whether the seats will be reduced or increased. What will be the position?

SHRI BIBUDHENDRA MISRA: It is a public matter. This is in the Census Report itself. I have not got the Report with me; I cannot give the figure. But the provision in the law is that while determining the number of seats to be reserved for the Scheduled Castes and the Scheduled Tribes, the total population of Scheduled Castes and the Scheduled Trihes has to be taken into consideration in relation to the total population. So, if there

Is an increase, it has to be worked out; if there has been a decrease, that decrease has to foe worked out. It is a question of theory and it is published in the Census Report itself. It is not possible to give State-wise figures of the increase or decrease of the Scheduled Castes and Scheduled Tribes for me now without referring to the Census Report.

SHRI B. K. GAIKWAD: I want to bring to the notice of the hon. Deputy Minister that the population of the Scheduled Caste people has decreased because many of them have accepted the Buddhist faith, therefore they do not call themselves as Scheduled Castes. So, I want to know what is the number of Scheduled Caste people, and if this is known, then it will be better for us to vote.

THE DEPUTY CHAIRMAN: The Census Report will give those population figures.

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Chordia will speak when we meet again. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, The Vice-Chairman (Shri M. Govinda Reddy) in the Chair.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Before I call upon Mr. Chordia to speak, I have to inform Members that there are eight speakers. We have already taken more than twenty minutes over this Bill. So, Members will please be brief.

श्री विमलकुमार मन्तालालजी चौरडिया (मध्य प्रदेश) : उपसभाध्यक्ष महोदय,

जो बिल प्रस्तृत हुआ है उसके बार में पहला प्रश्न मैं यह रखता हूं कि यह कुछ समझ में नहीं श्राता कि जब जम्म ग्रीर काश्मीर के निवासी भी चाहते हैं कि हम भारत के ग्रविभाज्य ग्रंग बने रहें ग्रीर हम भी चाहते हैं कि वे देश के अन्य हिस्सों के समान हमारे एक हिस्से के रूप में बने रहें तो विधयकों में जम्मू और काश्मीर के बारे में बार बार यह अपवाद क्यों किया जाता है कि जम्म ग्रीर काश्मीर को छोड कर सारे भारत पर यह लागु होगा वहां के लिये एक अलग व्यवस्था क्यों होती है? यह बात हमें बिल्कूल पसन्द नहीं ग्राती है कि हमारी सरकार बार बार जम्म श्रीर काइमीर के लिये एक ग्रलग व्यवस्था करे ग्रीर सारे देश के लिये, भारतवर्ष के लिये एक ग्रलग व्यवस्था करे । यह कोई समझ में ग्राने सरीखी बात नहीं है। इसको हमें धीरे-धीरे कम करना होगा।

हमारे माननीय मंत्री जी यह कह सकते हैं कि हमारे यहां के कांस्टीटयशन में. उसके अनुच्छदों में, यह व्यवस्था है इस-लिये ऐसा करना पड़ता है। मेरा निवेदन है कि वहां के प्रधान मंत्री के भाषणों से ग्रीर हमारे यहां के नेताग्रों के भाषणों से यह चीज स्पष्ट हो चुकी है ग्रीर वहां की जनता भी इस बात को व्यक्त कर चकी है कि हम भारत के ग्रविभाज्य ग्रंग हैं, हम भारत के ही ग्रंग हैं, तो फिर हम इस मामले में खुद ही पहल क्यों नहीं करें ग्रीर संविधान संशोधित करें। एक तो यह स्थिति है कि वे कहे कि हमको अपने चुनाव के अधिकारक्षेत्र में लीजिये और उसके अन्तर्गत कायंबाही कीजिये और दूसरी बात यह है कि हम उनको प्रेरित करें, प्रोत्साहित करें कि भ्राज जो स्थिति पैदाहो गई है उसको देखते हुए यह अत्यंत आवश्यक हो गया है कि वे धौर हम बिल्कुल एक हो जांय ग्रीर ऐसा षोषित कर दें कि भ्रव कोई फर्क नहीं रहा है।

[श्री विमलकुमार मन्तालालजो चौरहिया]
तो ऐसी स्थिति में हमारी सरकार को खुद
यह कदम उठाना चाहिय कि जम्मू और
काश्मीर भी हमारे अधिकारक्षेत्र में पूरी
तरह से आ सके और जिस तरह से हम
बाकी हिस्से में डिलिमिटेशन कमिशन बना
कर सारी व्यवस्था करते हैं उसी तरह से
जम्मू और काश्मीर में भी करें।

एक बात भीर विचित्र है। लोक सभा
में माननीय मंत्री जी ने जो भाषण दिया
था उसको जब मैंने पढ़ा तो मुझे यह ग्रंदाज
लगा कि उनका यह कहना है कि ग्रभी हमारे
यहां पर काश्मीर के लगभग छः प्रतिनिधि
ह ग्रीर ग्रगर चुनाव की सारी व्यवस्था की
जायगी ग्रीर सारा डिलिमिटेशन ग्राफ
कांस्टीटुंएंसीज का काम जनसंख्या के ग्राधार
पर किया जायगा तो वह चार रह जायेंगे।
यह कोई दलील नहीं है कि वहां चार
रह जायेंगे इसलिये यह हमको नहीं करना
है।

SHRI BIBUDHENDRA MISRA: May I correct him? I never said that. In the Lok Sabha, I made that statement and I wanted to give the information. Jammu and Kashmir is allotted six seats and when it comes under delimitation on a population basis, it will be entitled to only four seats. I never took it as a justification that that was the reason why it should not be extended to Jammu and Kashmir.

श्री विमलकुमार मन्तालालजी चौर-डिया: खैर जो भी हो, माननीय मंत्री जी इसको दलील नहीं मानतें श्रीर घटना की एक जानकारी देना समझते हैं, तो भी मैं उनसे प्रार्थना करूंगा कि जब जनसंख्या के साधार पर भारतवर्ष के अन्य हिस्सों के साथ व्यवहार करते हैं तो क्या कारण है कि वहां उस ग्राथार पर व्यवहार न करें ग्रीर वहां के लिये छ: सीट्स रहें। छ: सीट्स वहां की रख कर उन लोगों को

ग्रप्रत्यक्ष रूप से इस बात के लिये प्रोत्साहित करते हैं कि वे यह जो छ: सीटस का ग्रविकार मिला हुआ है उसको चार सीटस में सीमित नहीं करें, वह ग्रगर मिलाना भी चाहते हों तो कूछ स्वार्थी तत्व एसा भ्रामक प्रचार करके उनको इस बात के लिये प्रोत्साहित करें कि ऐसा प्रस्ताव असेम्बली में पास न होने दें कि जम्म ग्रौर काश्मीर को भी हिलिमिटेशन कमिशन के ग्रधिकारक्षेत्र में लाया जाय भीर उसके अन्तर्गत सारा वहां की कांस्टीट्एंसीज का निर्माण हो। वहां जो गत चुनाव द्वग्रा था वह हमारे एलेक्शन कमिशन के अन्तर्गत ही हमा था ग्रीर हमारे यहां की सारी की सारी व्यवस्था वहां चली थी। ऐसी स्थिति में मैं प्रार्थना करूंगा कि हमारी सरकार को इस बारेमें पहल करनी चाहिये और इस वात का प्रयत्न करना चाहिये कि जम्म श्रीर काइमीर की स्टेंट भी प्रस्ताव पास कर इस बात को स्वीकार करें कि वहां भी डिलिमिटेंशन कमिशन का अधिकारक्षेत्र लाग हो ग्रीर जिस तरह से हमारे यह ग्रन्य क्षेत्रों में जनसंख्या के बाधार पर प्रतिनिधित्व होता है उसी तरह से वहां भी जनसंख्या के ग्राधार पर प्रतिनिधित्व हो ग्रीर जो वहां ग्रभी छः का प्रतिनिधित्व है वह चार का हो, जिससे कि उनको ग्रप्रत्यक्ष रूप से ग्रलग रहने के लिये जो प्रोत्साहन मिल रहा है उस पर नियंत्रण हो। सके।

ग्रव परिसीमन ग्रायोग के बारे में जो व्यवस्था की है वह यह है कि दो सदस्य मुप्रीम कोर्ट के जज की योग्यता बालें होंगे ग्रीर एक सदस्य ग्रपने जीफ एलेक्शन कमिश्नर होंगे। यह बहुत अच्छी व्यवस्था है ग्रीर इसका में समर्थन करता हूं मगर जहां तक सहयोगी सदस्यों का सवाल है, एसो शियेट मेम्बर्स, का उसके बारे में दो तीन प्रश्न माननीय मंत्री जी के सामने रखना चाहता हूं। एक तो यह है Delimitation

कि ग्रापने केवल लंक सभा भीर लेजिस्लेटिव ग्रसेम्बली के सदस्यों को ही इसमें रखा है और अनर हम इस क्षत्र को व्यापक नहीं बनाते हैं तो मझे शंका होती है कि इस तरह इसमें पूरा प्रतिनिधित्व हो सकेगा। यह जो बंधन लगाया है कि केवल लोक सभा के व विधान सभाधों के सदस्य ही था सकेंगे ग्रीर राज्य सभा तथा विधान परिषदों के नहीं ग्रा सकेंगे यह कुछ ठीक लगता नहीं है। दलोल यह दी जा सकती है कि वे लोग वहां चन कर श्राये हैं-चुनाव लड़ कर ग्राये हैं-तो मेरा नग्र निवेदन है कि राज्य सभा का जो सदस्य है वह भी कई विघान सभा के सदस्यों के माध्यम से चुन कर म्राता है म्रौर इसी तरह विधान परिषद का सदस्य भी विधान सभा के कई सदस्यों के माध्यम से चुन कर ग्राता है ग्रीर इसलिये उसको उन सारे सदस्यों के निर्वाचन क्षेत्र के बारे में, जिनके माध्यम से वह चून कर म्राता है, मधिक दिलचस्पी होगी भौर वह उन सब प्रतिनिधियों की जो समस्यायें हैं धीर उनके निर्वाचन क्षेत्र में जो कठिनाइयां हैं उनको भौर ज्यादा अच्छी तरह रिप्रेजेंट कर सकेगा बजाय उसके जो कि एक निश्चित क्षेत्र से ग्राने वाले सदस्य हैं। मैं यह नहीं कहता कि लोक सभा के सदस्य जहां से वे चुन कर श्राये हैं उसी सीमित दायरे में दिलचस्पी लेंगे भीर ग्रौर उसके ग्रागे के क्षेत्र के बारे में तवज्जह नहीं देंगे लेकिन मेरी प्रार्थना है कि राज्य सभा के तथा विघान परिषदों के सदस्य भी जो सारी समस्या है उस पर विशेष रूप से प्रकाश डाल सकते हैं भीर ऐसे सदस्यों को भी इसमें लेने की व्यवस्था की जाय । इसलिये केवल यह सीमा लगाना कि लोक सभा के या विघान ं सभा के ही सदस्य रहेंगे कुछ ठीक नहीं लगता है। इस क्षेत्र को व्यापक बनाना चाहिये यह मेरा निवेदन है।

दूसरा निवेदन यह है कि इसमें जो सदस्यों की संख्या रखी है यह कम प्रतीत होती है। विका जर्नलिस्ट्स के बारे में जो बिल प्रस्तुत 981 RS.—8.

हुमा था उसमें सदस्यों की संख्या बढ़ा दी बी जब कि उसकी भावश्यकता नहीं थी। उसमें पहले हो वर्किंग जर्नलिस्ट्स के रिप्रेजन्टेटिन्ड थे, एम्प्लायसं के रिश्रेजेन्टेटिब्ज थे झीर एक गवर्नमेंट का इंडिपेन्डेन्ट जज सरीखा आदमी भी वहां था मगर वहां दो ग्रीर मेम्बर्स वढा दिये। तो समझ में नहीं ग्राता है कि यहां जब कि यह मामला साधारण लोगों से सम्बन्धित है, चुनाव से सम्बन्धित है, लोक सभा, राज्य सभा और विघान परिषद् तथा विधान सभा के सदस्यों से सम्बन्धित है तो फिर सदस्यों की संख्या कम क्यों रखते हैं। यह कुछ न्यायसंगत प्रतोत नहीं होता । पहले जो व्यवस्था थी वह जनसंख्या के ग्राघार पर थी कि इतनी जनसंख्या के ब्राधार पर इतने एसोशियेट मेम्बर्स होंगे लेकिन ग्रव ऐसा नहीं है।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY); You will have to be brief. I am sorry, I have to cut yon short.

श्री विमलकुमार मनालालजी चौरडियाः श्रीमान्, ऐसा पहले कहते ।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): There are nine speakers more.

SHRI V. M. CHORDIA: I shall take only a few minutes more.

तो इस सम्बन्ध में मेरा निवेदन यह है कि हमको ग्रोर श्रधिक सदस्यों को रखना चाहिये।

भव रहा सवाल निर्वाचन क्षेत्रों के निर्माण का तो जैसी पुरानी शब्दावली थी उसी के भन्कप इसमें भी है:

"all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;"

Delimitattm

श्री विमलकमार मन्नालालजो चौरडिया] बो चार पांच बातों की तरफ़ विशेष जोर दिया है मगर कई कांस्टीटुएंसीज ऐसी देखी गई हैं जिनमें कि फिजिकल फीचसं का खुयाल नहीं किया है, एडिमिनिस्ट्रेटिव यनिट्स का खयाल नहीं किया गया, कम्युनिकेशन की फैसिलिटी का खयाल नहीं किया गया ग्रौर पब्लिक कनवीनियंस का खयाल नहीं किया गया, सब थे ज्यादा खयाल किया गया कांग्रेस की कनवीनियंस का भीर उसके ग्राधार पर ही कई कांस्टीट्एंसीज बना दी गई हैं। मैं जिस निर्वाचन क्षेत्र का हं वहां भी कुछ इसी तरह की भिकायत हुई स्रीर लोक सभा में बात कई सदस्यों द्वारा नोटिस में लाई गई। चुंकि वहां एक पार्टी क बादमी जीता था इसलिये ऐसा किया गया कि वह फिर न जीत सके श्रीर चार तहसीलों के हिस्से उस क्षेत्र में मिला दिये बये, भानपुरी तहसील, गरोठ तहसील मल्हार-गढ़ तहसील और सीतामऊ तहसील के हिस्से उसमें मिलाये गये । वहां यातायात की कोई व्यवस्था नहीं है ग्रीर विधान सभा के निर्वाचन क्षेत्र के लिये उम्मीदवार जब तक एक छोर से दूसरे छोर तक सी या डेढ सी मील तक न चले तब तक पूरा दौरा उस क्षेत्र का नहीं हो सकता है । तो पब्लिक कनवीनियंस जगह कांग्रेस कनवीनियंस हो जाय इसलिये ऐसा किया गया ताकि जो विरोधी दल का सदस्य ग्रा गया है वह ग्रागे न ग्रा सके। इसके श्रतिरिक्त श्रीर भी कई उदाहरण हैं। तो में प्रार्थना करूंगा कि जो शब्दावली यहां पर है उसको मध्यतः ध्यान में रख कर व्यवस्था करेंगे तो ज्यादा अच्छा होगा ।

इसी तरह से यह जो घारा १० है उसमें यह है कि जो भी आड़ेंसे होंगे उसकी रिपोर्ट आफिशियल गजेट में, या गजेट आफ इंडिया में प्रकाशित होगी और प्रकाशित होने के बाद यह विधान का रूप ले लेगी

"and shall not be called in question in any court."

किसी भी न्यायालय में उस पर प्रकल नहीं किया जा सकेगा, इसके बारे में मेरा यह निवेदन है कि यह न्यायसंगत नहीं है। यदि भापका काम ठीक है तो न्यायालय से डरने की जरूरत नहीं है।

इसके बाद यह व्यवस्था रखी धापने कि उसको पालियामेंट की तथा विधान सभा की टेबिल पर रखा जायेगा। मेरा यह निवेदन है कि हमें पहले विधान सभा की भ्रौर पालियामेंट की टेबल पर रखना चाहिये जिससे कि उन पर चर्चा हो सके, जिन सदस्यों को जैसा सुझाव देना हो वह दे सकें भ्रौर उसके बाद माडिफिके-धन की भ्रावश्यकता हो तो किया जाय। उस चर्चा के प्रकाश में माडिफिकेशन होने के बाद वह कानून का रूप धारण करे तो भ्रधिक उपयुक्त होगा।

समय कम है इसिलये इन शब्दों के साथ मैं प्रार्थना करता हूं कि जब अमेन्डमेंट पर चर्चा होगी तब श्रीमान उन पर अवश्य घ्यान देंगे।

SHRI N. M. LINGAM: Mr. Vice-Chairman, Sir, I give my general support to the Bill because, as the hon. the Deputy Minister has stated, it is a consitutional obligation that after every census the constituencies of the House of the People as well as of the State Assemblies have to be readjusted and seats for the States have to be reallocated on the basis of the latest census figures. While doing so I would like to make some suggestions for the consideration of the Government.

The hon. the Deputy Minister has admitted—and it i3 the constitutional position also—that it is within the powers of the Commission to increase the number of seats in each State Assembly subject to the conditions laid down in the Constitution itself, namely, that the minimum is sixty and the maximum is five hundred. But I find from this Bill that no directions have been given, not even broad guidance for the Commission

in the matter of determining the number of seats for the State Assemblies. Here I must point out, Sir, that although it would be argued that the room for the Commission to change the number of seats is not large since they will be influenced only by the change in the population during the last census and that in any event the increase will only be marginal, stil] it can be said and it would be salutary if no room is given for what is called gerrymandering. Now that can be obviated, Mr. Vice-Chairman, only by laying down broad principles in the Bill itself as it is sought to do with regard to the delimitation of constituencies.

Now, the broad indications given to the Commission with regard to how they should proceed in this matter are that the constituencies should be compact, that regard should be had to natural boundaries and regard should be had also to facilities of communication and public convenience. These are the broad guidance-lines for the Commission in determining the constituencies. But it would be better, Mr. Vice-Chairman, in my opinion, if we had defined more clearly the lines on which the Commission should proceed. I have particularly the need for constituencies remaining, as far as possible, as they are at present, so that difficulty may not arise for Members in future to nurse the constituencies. It is conceded, Mr. Vice-Chairman, that constituencies will be changed, at any rate some of them will be changed beyond recognition. While the Commission will be entirely justified in changing the boundaries of the constituencies, they must also have regard to the constituencies as viewed from the point of view of the representatives who are going to be elected from these constituencies. Normally, although in theory the same Member may not represent the same constituency every time, the practice is that life in Legislatures or Parliament is a continuous process for a majority of Members.

and if a Member has to nurse a constituency successfully, the constituency should remain inviolate with regard to its boundaries, as far as possible. So, it should have been laid down more clearly, Mr. Vice-Chairman, that the existing boundaries should not be changed except under the most compelling necessity.

Thirdly, Mr. Vice-Chairman, under the Constitution we have a ceiling for the total number of Members for the House of the People. But our population goes on increasing at 2J per cent per annum and with the constituencies growing in strength with regard to voters, we may visualise a time when the voting strength in parliamentary constituencies will be double of that at present. Even now it is represented that the parliamentary constituencies are so large that it is difficult for Members to keep in touch with the electorate. I tremble to think, Mr. Vice-Chairman, what the position would be, how the Members, apart from the difficulty in getting elected from such huge electorates, would face the problem of nursing the constituencies when they grow to a size which will be twice or thrice their present boundaries, [n the U.K., where we have the Mother of Parliaments, the parliamentary constituencies are not even as large as the Assembly constituencies in our country. That is how they are able to have a close watch over their constituencies. So, Mr. Vice-Chairman this larger aspect, though it does not come within the ambit of the present measure, should engage the attention of the Government. Either they have to think of increasing the number of seats in the House of the People or, if this is not possible, they have to think of some other method by which both the election process and the process by which a candidate can keep in touch with his constituents could be simplified.

It would also have been desirable, Mr. Vice-Chairman, if provision had bec;n made for Members of the Rajya

[Shri N. M. Lingam.] Sabha also to become associate members of the Commission. After all, Members of the Rajya Sabha do have an interest in the constituencies of the States.

SHRI K. SANTHANAM: We no personal interests. The other people have personal interests and they should not be there.

SHRI N. M. LINGAM: Yes, Sir, from that point of view our approach would be more objective. In any case a more broad-based committee in matters like this would have been better. I do not know whether it is too late for Government to accept it.

SHRI AKBAR ALI KHAN: Let us not compliment ourselves.

SHRI N. M. LINGAM: At any rate it is a suggestion for Government to consider at least for the future.

Thank you, Mr. Vice-Chairman.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, we do not know exactly when it will come to function even if this Commission is constituted now. I do not think that so long as the emergency continues in the present form, the Commission would be in a position to function very much. In the first place, it would mean that the officers will be themselves busy. Secondly, also the Members of Parliament and Assemblies will be involved in the processes of the work of the Commission.

Now, Mr. Vice-Chairman, the other day when the leaders and representatives of the various parties met the Law Minister and the Election Commissioner, we took the informal decision that for the present the by-elections should be pos'poned—by-elections to the Lok Sabha and the Assemblies—and that after three months or so w_e should be reviewing this matter. Naturally, the whole thing depends on the developments that are before

us today. If the developments take a better direction, probably work of this kind will be easily undertaken. If, however, something bad happens and developments take wrong directions, then of course things may not happen in a way we would like than to happen as far as this Commission is concerned.

Sir, I find that one of the members of the Commission will be the Chief Election Commissioner. It is good that he is there. We would like him to be there, because this is an independent authority and body and it is connected with elections. He has his own status in our Constitution. And it is good that there will be others too appointed by the Government from among the Judges. The Judges may not always have proper experience of matters relating to elections. I am not opposed to Judges being there. I am only posing a problem for you to consider. That is not a legal matter so to say. Judges should be there perhaps hi the situation. But the» Judges have to function with a different outlook and also outside the range of their normal experience in such matters. Elections, as I said, are not a legal matter at all. It is a question of common-sense, question of facts, question of assessment, and these are to be worked upon on the basis of the giuding provisions of our Constitution and of all the existing laws.

Now, Sir, if the elections have to be all postponed for the present ap^rt from indirect elections, I take it that there will be some lessening of the burden of work of the Election Commission. I think this body of men, the Chief Election Commissioner and others, in the Election Commission establishments should be utilised, their services should be utilised, for certain very positive and better purposes simultaneously. I do not know how to do that. It is for the Government to consider that. I say this thing because here we have got a set of experienced, good, people who should not be made to sit idle just because

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we have postponed the elections for the time but whose services otherwise being, should be utilised in the context of the present situation. Now, I say this thing because I am interested in seeing that because of the national emergency and certain developments arising out of it, the services of these officers of our should not be frozen when they do not have enough work in the Election Commission office. I am sure they have some work. but it may be less in view of the present situation when the elections and the related files are not there. But this period could be utilised by them in assessing the country's electoral systems and a little better reflecting over them, studying them, studying the various aspects of the processes of elections so that with their experience, can make certain suggestions and recommendations for changes in the law. Because it will be agreed on all hands that whatever we may say in praise of our system, there is much that has to be improved upon. And I think the Election Commission is the most competent body of persons which can help us in this matter. If they have a little lean time today because of this suspension of by-elections, this time may be utilised in a deeper and searching study of the systems and methods of elections in order to make the necessary changes when the situation bringhtens up and we are in a position to do go.

Coming to the delimitation problem, you see, we are discussing these things within the iron-frame of our Constitution. The number is certain. Nobody, unless you change the Constitution, can alter that number as far as the Lok Sabha is concerned Therefore. whatever delimitations or adjustments are made, are to be made within the framework of that provision of the Constitution which restricts the number to 500 and so on. Well, I am not one of those who think that this number or the ceiling, so to say, thould be sacrosanct in our Constitution. When this was fixed it was not

fixed from the point of view of what the population would b_e in 1961 or 1971. The number wa_s fixed on the basis of the population according to the census figures available at that time. Now, are we to stick to that number when the population is growing? Every ten years we get the figures in the Census Reports and so on. Our population today is growing at the rate of 2 per cent, a year.

SHHI AKBAR ALI KHAN: Two and a half per cent.

SHRI K. SANTHANAM: It was fixed for a population increase up to 500 million, at the rate of one Member for each million.

SHRI BHUPESH GUPTA: The Constitution does not say that. That 500 million population will not increase according to the wishes of those who framed it the fathers of the Constitution. They may found many things but the population goes on increasing in its own way. That you know. It may be 500 million, it may be 600 million and it will go on increasing.

Therefore, Sir, it has been seen that the normal rate of population increase, which was taken for granted, has been exceeded. You do not have a corresponding increase hi the number of Members. There has not been corresponding increase in the number of seats over these ten years in the Lok Sabha or, if you like that way, in the State Assemblies. Now, I would not like to apply it rigidly. But the logic should not be rejected. Now, certainly you did not give over-representation when you fixed the number at 500 in 1950. Even if that is so, if that were more or less an approximate representation on the basis of the population; today one cannot but say that the Lok Sabha from that angle is under represented, because the number does not make a proper representation there applying the criteria of 1950 when the Constitution was passed. Therefore, I think we should think in terms of increasing

[Shri Bhupesh Gupta.] the number of seats in the Lok Sabha. That should be the perspective and approach in this matter. Otherwise the Delimitation Commission of the kind that will come into existence will be only rearranging the old furniture in the same house, maybe to the advantage of the ruling party.

SHRI SHEEL BHADRA YAJEE: (Bihar): Ouestion?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Bhupesh Gupta you may now make other points. You will have to be brief.

SHRI BHUPESH GUPTA; Let me make that point first. That is the position. Therefore, it does not take us very far. Therefore, we should be prepared to increase the number, Mr. Vice-Chairman. That is a very important point and a new point, I should have thought, and I should have thought that even though we are in the Rajya Sabha, it will be welcomed by you.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Not at least the matter of furniture.

SHRI BHUPESH GUPTA: Furniture business you will not like, I know, even though the furniture, Mr. Vice-Chairman, comprising of the political parties, is arranged according to the convenience of the Congress Party. This is neither here nor there. As you know, sometimes unsavoury things have to be said and somebody has to say them. This unpalatable task sometimes is assigned to me; maybe I take it on myself. The delimitation of certain constituencies that has taken place in the country has been-I do not know whether I can use the word but if you like an American expression I may say-gerrymandered. We like so many American things, why not this expression also? I say it is gerrymandering. Consultations take place, I tell you, between the authorities there who come on

the spot but they are misled by people who should not mislead them. Then you can ask how it is that adult people permit themselves to be misled but then again, adult people also mislead them. They are on the spot, in the know of things and are in a position to impress on the authorities that this way it should be done or that way it should foe done. Certain constituencies in the recent past also have been adjusted according to the dictation of some people. We knew that these constituencies would be adjusted in this manner even before the authority appeared on the scene and things went on according to the plan, as they say. This should not be done. Mr. Lingam was right though he would not like to be associated with such untouchable persons like me-the Communists—but he said that gerrymandering should be avoided in this kind of thing and I like the statement because it should not be done by anybody and the Rajya Sabha Members' being there will do perhaps a little good in the sense that they are not directly interested. We are indirectly interested as we are indirectly elected. That is the position. This should be guarded against.

That brings me to clauses 4 and 5. I say that the seats should be increased. Why cannot we have a larger Lok Sabha? In other countries they have bigger House of the People or the Lower House as they call it. Why must we be stuck up at 500 all the time for 16, 20 or 30 years? We can certainly have a larger Lok Sabha which means . . .

SHRI AKBAR ALI KHAN: That is quite irrelevant to the Bill. We may agree or disagree with him.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY). You show some indulgence to Mr. Gupta.

SHRI BHUPESH GUPTA: You agree with me? I am glad to find that Mr. Akbar Ali Khan agrees with me. Therefore, I need not touch on

II I have convinced Mr. Akbar Ali Khan, that then I suppose by implication I have convinced many others. With regard to the Assemblies also, seats can be increased. In regard to clause 3, the Speakers of the Legislative Assemblies and th« House of the People will nominate me associate I think that special care should be taken a₈ to who are nominated by them to be associated with the Delimitation Commission. It is there that we must exercise—or the authorities responsible for nomination concerned who are should exercise—the utmost discretion so people absolutely fair-minded, not carried away by any narrow partisan interests but guided by the larger interests of the country and the parliamentary institutions, no matter which party they belong to, should be nominated. This is point number one. Secondly, the number is seven, three of whom shall be Members of the House of the People and four shall be of Legislative Assemblies. Let us deal with the three. They will not be nominated by this House.

SHRI MULKA GOVINDA REDDY: It is four and five.

SHRI BHUPESH GUPTA: Sorry, it is four and five. Regarding the opposition, I might sound a little narrow in this matter and selfish. Please do not misunderstand. The Opposition should be adequately represented. Why do I say this? It is because, whether you like it or rot. these Members occupying these benches, between them, they account for the majority of the votes polled in the country. This is a stark reality. The Congress benches represent the minority of the votes polled in the country. It has been so in all the three elections.

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order.

SHRI BHUPESH GUPTA: Therefore, in deference to the alignment of

3949[^] *Delimitation* [12 DEC. 1962] *Commission Bill*, 1962 3950

the people, the Opposition should M adequately' and duly represented an naturally it is for you to decide as te which parties should be represented in which manner depending on the correlation of forces, strength and se on. I am not laving down anything but it should be equitably and properly distributed, the number of seats between the Government benches and the Opposition benches and here a great responsibility devolve* on these who shall be in charge of nomination. That is all I have to say. I hope this Commission which is going to come will function, when the time comes, in a proper way in co-operation with ali political sections of the country and all sections of this House, in order te avoid malpractices and gerrymandering in the elections and to reorganise constituencies in a right, democratic way, ensuring as far as possible through its work, free and fair elections.

> भी दयाल दास कुर्रे (मध्य प्रदेश): उपसभाध्यक्ष महोदय, ग्राज जब कि गणतंत्र राज्य की सारी नीव निर्वाचन के भ्राघार पर स्तम्भित है, तो यह महसूस होता है कि निर्वाचन वहत ही ग्रावश्यक है। हमने स्वतंत्रता प्राप्ति के बाद तीन भ्राम चुनाव किये भीर इतने बड़े देश में हमने इन तीनों श्राम चुनावों में बडी सफलता प्राप्त की है हमारे देश के इतिहास में ही नहीं बल्कि संसार के इतिहास में इतने बड़े देश में ग्राम चुनावों का इतना भ्रधिक सफल होना एक ग्रपना स्थान रखता है। इसलिये हमारे ये चुनाव यथार्थ में बहुत महत्वपूर्ण रहेग्रीर ऐसी ग्राशा है कि हमारी जो गतिविधियां डिलिमिटेशन कमिशन के रूप में भागे सा रही हैं भीर उनकी गतिविधियां जो देश के सामने श्रायेंगी, उनसे मैं समझता हूं कि ग्रीर भी जो हममें ख़ामियां हैं उन ख़ामियों को दूर करने में हम अधिक सफल हो सकेंगे। हमने इन तीनों चनावों में जो सफलता प्राप्त की है, उसके लिये मैं यह कहे बिना नहीं रहंगा कि हमारे इलेक्शन किमशन ने जितनी ही निपुणता से कार्य किया है उसके लिये वे बघाई

[श्री दयाल दास कुरें]

के पात्र हैं। मैं यह भीर कहूंगा कि यह जो डिलिमिटेखन कमिशन बनने जा रहा है, वह हुमारे देश के लिये भीर हमारे हित में अधिक उपयुक्त रहेगा।

इस बिन की धारा ३ में डिलिमिटेशन कमिशन के बारेमिं कहा गया है कि तीन सदस्य रहेंगे, यह उपयुक्त है । ज्यादा संख्या होने पर संभव है कि हमारे काम में सधिक गड़बड़ियां भायें। इसमें मैं इस चीज को भविक महत्व बुंगा कि इसमें एक इलेक्शन कमिशन का सदस्य रखा गया है। मुझे पिछने चुनावों में इलेक्शन कमिशन के भेम्बरों से बातचीत करने का और मिलने का अवसर प्राप्त हुआ। उन्होंने देश के एक कोने से दूसरे कोने तक चनाव क्षेत्रों के बारे में जानकारी प्राप्त की है। उन लोगों से जो मुझे मालुम हमा उससे मेरा यह विचार दढ़ हो गया कि यथायें में इन अफ़सरों ने देश की स्थिति पर विशेष ध्यान दिया है, लोगों के विषय में जानकारी प्राप्त की है भीर सचम्च में उन्होंने बहुत ही मेहनत करके ज्ञान अजिल किया है। तो इन तीन सदस्यों में से इलेक्शन कमिशन का एक सदस्य होना सथार्थ में भावव्यक है।

दो सदस्य इनमें में जजों में से लिये जा रहे हैं और काफ़ी सनुभवी जजों में से लिये जा रहे हैं। माज हम देखते हैं कि चुनावों के बाद चुनावों पर अपीलें होती हैं और वे अपीलें निम्न स्तर के कोर्ट से लेकर आगे हाई कोर्ट और सुप्रीम कोर्ट तक जानी है। तो मैं कहुंगा कि सदि हम नींव को ही मजबूत रखें और जो हमारी टेकिनिकल कठिनाईयां हैं उनको निकाल कर के हम मारी चीजों को स्पष्ट रख हैं, तो जो चुनाव सम्बन्धी वड़ी अपीलें हुआ करती हैं उनमें आगे कमी अवश्य आयेगी। इसलिये आरा नं ३ में जो किमहन के सदस्यों के बारे में इसमें दिया हुआ है उनका से हृदय में स्वागत करता हैं।

दूसरी बात मैं घारा नं ४ के बारे में कहूंगा । यह कमिश्चन जो काम करेगा उसकी कार्यविधियां बहुत होंगी भीर इस विधय में मैं नम्म शब्दों में भाषके सामने भपने सुझाव रख्ंगा । उसमें जो पहली बात दी है वह यह है:

"It shall be the duty of the Commission to readjust . . . "

में इस "रिएडजस्ट" शब्द के ऊपर श्राधिक जाऊंगा । गत चुनाव जो हुपा, जो तीसरा ग्राम चनाव हमा, उसमें मश्चे कई चनाव-क्षत्रों में जाना पढ़ा । मैंने लोगों से जानपहचान की धौर वहां पर चुनाव कमिशन ने यथायं रूप में कितना काम किया है और किन बातों पर विशेष ध्यान दिया है उसकी जानकारी करने का मझे मौका मिला। मैं कई गांवों में कई लोगों से मिला बीर मुझ एसे-ऐसे उदाहरण मिले कि वहां जो मतगणना करने वाले हमारे कर्मचारी थे उन्होंने बहुत सी बातों पर ध्यान नहीं दिया । मुझे कई स्थान ऐसे देखने में धाये जहां कि मान लीजिये दो सौ मतदाता हैं, तो वहां सौ मतदानाचों का नाम बिल्कुल ही नहीं हैं । ऐसे उदाहरण देखने में भाये कि पहले नाम था लेकिन कुछ दिनों के बाद अलग कर दिया गया । अब वह समझ में नहीं भाता कि निम्न स्तर के मतराणना करने वाले जो श्रियकारी हैं उन्होंने जानबङ्ग कर यह गलती की है या, जैसा कि हमारे चौरडिया जी कहते हैं, किसी विशेष दल के दलदल में ग्रा कर के मीचे स्तर के मरकारी कर्मचारियों ने यह गफलत की । लेकिन यह देखने में धवस्य भागा कि गलतियां हुई हैं भीर ऐसी गलतियां उन लोगों के माथ हुई हैं जिनको इन बातों की विशेष जानकारी नहीं होती है जैसे कि शेड्युल्ड कास्ट के लोगों के साथ हुई हैं। जहां उन लोगों की सादादी भरी पड़ी है वहां पर मतदाता मुची में उनके नाम ग्राध-कांशत. छोड़ दिये गये हैं भीर इसका कारण यह है कि उनको कोई जानकारी नहीं है। तो, वे मताभिकार से वंचित रहे हैं। भगर सी मूल मार्ग भी होती रहे तो मैं समझता है कि

دوسری بات جو میں عرض کرنا چاکتا هوں وہ یہ مے کہ جہاں تک کونسلوں کا تعلق ہے اس میں کچھ حصہ ایسا بھی ہے جو ووٹلٹ سے آتا ہے جیسے کہ گریجویٹ کلسٹی ٹونسیز میں اور لو کل باتیز کلسٹی ٹونسیز میں تو ان کے لئے کسشی اور سرکار کیا کرے اس وجہ سے بھی ان کو مشورہ میں شامل نہ کیا جانا تہیک نہیں ہے۔ میں سمجھتا ہوں کہ ان کے لئے بھی

سرکار نے یہ دھیاں نہیں دیا آکہ ایسرسی

ایت ممبرس کے طور پر ان کا فونا

كوئى نقصان دة نهين هولا بلكه ولا فائدة

ھی پہنچائے کا ۔

تهسری بات جو مهن مختصراً ایے ڈپٹی ملسٹر کے نوٹس میں آپ کے دوارا لانا جامتا هول ولا يه هے كه جب کبھی کشنیر کو بھارت سے الگ کرتے ھیں تو مهرے دماغ میں چوٹ پوتی ہے۔ وألس جهرمين ماحب - چوت كهون پرتی ہے۔ وہ اس لئے کہ یہ ہمائس کی بات ہے کہ میں مسلمانیں کے گھر پیدا عوا - میں نے خود اس کے لئے کوشف نہیں کی تو یہاں جو قریب چار یا پانیم کرور مسلمان هیں ان کے بارے میں فررا دماغ میں بات آنی هے - پلقت جی جو که پرائم ملسار آف اندیا هیں ان سے جب لاکوس میں کسی نے رفونڈم کے بارے میں سوال کیا تر انہوں نے کہا کہ رہ یہ نہیں کرائلکے کیونکه اگر اس کا نتهجه پاکستان کر

यथार्थं में भारत के नागरिक को अपने मताधि-कार का प्रयोग करने का उचित श्रवसर प्राप्त नहीं होगा । इसलिये मैं नम्म निवेदन करूंगा कि श्रागे जो कमिशन बनने जा रहा है उसके डारा ऐसी भूलें न हों ।

एक भीर बात देखने में आई कि अभी एक विकास खंड में जनपद का चनाव होने जा रहा था ग्रीर उसमें ८ रिजर्वड सीट होने वाली थीं लेकिन जहां ३२ हजार की पापूलेशन भी वहां कार्यालय के द्वारा २३ हजार पापुलेशन ही बतायी गई भीर इस तरह से सुरक्षित स्थान केवल ६ ही नियत किये गर्ये । धगर इस प्रकार की भूल होती रही तो फिर नागरिकों को उचित मताधिकार प्राप्त नहीं होगा । ये जो बादमी स्टेट लेविल पर नियक्त किये जा रहे हैं उस सिलसिले में मैं कहूंगा कि इन बातों को ध्यान में रखते हुए उन्हें इस बात की विशेष हिदायत दी जाय कि जो शेंड्युल्ड कास्ट्स, बोड्यूल्ड ट्राइब्ज या वैकवर्ड क्लास के लोग हैं, जिनके प्रति उपेक्षा की जाती है चुनाव के वक्त, उनका एक झादमी इसमें लिया जाय भीर इस विधान के श्रन्तर्गत उसके लिये एक स्थान रखा जाय जिससे कि वे उपेक्षित न किये जांय भ्रौर उनको उचित सुविधा प्राप्त हो सके ।

شری مبدالغلی (پلجهاب): وائس چیرمین صاحب - مجھے اس بل پر کچھ تھوڑا سا رنج ہے جر آپ کے دوارا گررندلگ سے اور خاص طور سے ایٹ ڈیٹی ملسٹر صاحب سے کہنا چاھتا ھوں - ایسوسی ایٹ ممبر نہیں آ سکتے ھیں، یہ کیوں ہے - میں مانتا ھوں کھ ان کی تعداد کہیں کی ورتنگ سے برعلے یا کھتاہے والی نہیں ہے دیکن وہ مشورہ بھی نہ دیں یہ میرے نزدیک اس میانار ھارس کے ساتھ ایک طرح کی شاندار ھارس کے ساتھ ایک طرح کی بے انصافی ہے، اس کا ایمان ہے جو انہوں نے کیا ہے -

جو سارا قعانجه هے اسکی حفاظت کا سارا ہوجو ماھی بھر لوگوں کے اوپر ھے جو که اورنگاریب روز میں بھٹھ ہوئے هیں اور جلہیں الیکشن کمیشن کیتے هين - يه بوجها سندوم صاحب يا سيرامقهم صاحب کے اوپر ہے اور وہ اپنے ساتھیوں کے ساتھ اس کی حفاظت کرتے ھیں - سارا اس کا جو بار ھے۔ وہ ارپر کے کلدھوں ہر ہے - تو جب سال بار ان کے کلدھوں پر ھے اور تمام مطالف پارٹیو جو ههن ولا يهروسه كرتي ههن كلا الن مے نہائے مل سکتا ہے، اس چھوٹے سے کہر ہے، اس چار دیواری سے جہاں که یہ بیٹیے هیں، تو میں درخواست کرتا هوں که دیلمهاهش کا جو سارا کام ہے أس كي ساري ذمه داري بهي چيف الیکشن کمشفر اور ان کے سانھیوں پر ذالو اور چهف الهکشن کمشفر کو اس كمهش كا چهرمين بناو - يه ميل اس لئے کہتا موں کہ جیسا کہ اور أنريبل ممبران كنجه دقتهن بتائے هيں اسى طرم میرے ذهن میں بھی کنچھ دقتھی آئی میں ۔ یہ دفتیں ایسی میں کہ جس مهن اگر به هاوس سرکار سے کھھ عرض کرے تو نا مقاسب نہیں ہوتا -یم اس لئے میں کہتا میں که صرف يه اپوزيشن کا سوال نهين -

چورزیا صاحب نے جو یہ۔ کہا۔ کہ انہوں نے اس طرح سے کلسٹی ۔ ٹیونسی کو کیا نہیں تو۔ یہ بات انہیں ہے ۔

[شرن تبدالغلي] حق میں هوا تو بیاں جو پانچ کرور مسلبان هيل أن لا جو حتى هـ وه ثانوي هر جاتا هے - مجھے قر لکانا ھے یہاں کشبھر کے معاملہ میں کوئی بھی سوال التهاتے هوئے - کيوں اسے الگ رکھتے هو۔ کها وہ همارے دیش کا اِنگ نہیں ہے اور. اکر انگ ہے اور ولا هماری اندین یونین میں شامل ہے تو پھر یہاں کیوں نہیں هامل کرتے هو - مين سبجه١١ هون که اس سے یہاں کے بسلے والے مسلمانوں ہر ایک طرح کا ہوجہا ہوتا ہے - پرائم منستر سے اور کوئی ہوں طاقت هلدوستان مهن نهين هي - ولا هماري متبول لهذر ههل اور اس سے کوئی زبردست اتهارتی یه ان نهین هے - اس لئے میں سنجیتا ہوں که کشنیر کو الگ ته کیا کرو اکر وهاں کے سمبو بوهانے هیں تو راشتریتی کو حتی هوتا هے نامؤد کونے کا اور جهسا ولا چاههن ک سکتے میں - وہاں ہو طوح کے لوگ ملتے عیں، کشمیر میں قابل ترین أدمى موجود هين اس لكے مهرى عرض فے کہ اس پر سرکار دھیاں دے -اور کمهشن کا دائرہ کشمهر جموں تک وسيع هو -

جب میں کہتا ہوں --وناش کالے وپریت بودھی - تو ہمارے بھائی اروزا صاحب یا اور لرک خفا ہو جاتے ہیں-جوتھی بات جو میں عرص کونا چاہتا ہوں وہ یہ ہے کہ تیموکریسے کا 3953

میں کانکریسی تھا اور آب بھی۔ دل سے كانكريسي هون اكرجه كانكويس مين نهين هوس - ليكن مهرائم جيسے كانگريسى كى کانسٹی ٹھوانسی کو اس ڈھلگ سے رہی تی لینیٹیشن کمیشن نے بالکل بدل دیا که پیلے قمانچے سے بالکل مشتلف هرگها - اس ليّه يه شكيت مهن كودي زياده مناسب تو نهين سنجهتا كه كنسطونسي كا كوئي ذكر كرون، كاتكريسي يا شهر كانكريسي كا ذكر كرون - لهكري مهی یه فرور چھٹا هوں که سب کے ساتھ نھائے ہو - جو چھڑ آپ مقرر کرنے والے ہیں ان میں سے آپ کہتے ہیں که سرکار ایک کو چهرمهن بالائے - آپ تو مانين کي وائس چيرمين ماحب - که ججو ير يه پابندي نههن هے که ان کی وچاردهارا کسی پار ی کے ساتھ ند جائے یا کسی پارٹی کو وہ مدد ارنا چاههی تو نه کرینگے، انصاف کے سمامله میں، لیکن ویسے ان کے دساغ کی جو ساخت هے به آتما پر کوئی پابلدی نههن لا سائنی اس لیے مهری دلی خواهش هے که یه سارا بوجها الهکشن أفس ير ذالا] جاتا تو زياده (جها تها -اکر آپ رول بنانے جا رہے۔ ھیں تو آپ ضرور که دو بنے که چهرمهن ایک هوه اس كا يررا ذمه دار جيف اليكش كمشتر آف انتيا هو -

پانچویں بات جو وائس چیرمین صلحب میں عرض کرنا چاہتا ہوں --آج میں بوے اختصار سے کام لے رہا ہور

تاكم إمهن ايلي بات كهه سكون--وه يه هـ که واقعی الهکشن کے سلسله میں اس مهن ہوئی ترتهاں هیں جن کو سرکار كو دوست كوزيا هي - آخو كوثي نه كوثي سرکار کو سجهاو دے کا - یہ جو ہورہ آپ بذائهن، کهونکه یه بوا هی اهم بورة هرگاه تو اس کے ساملے وہ دفتھی آجائی چاهیئی - وائس چیرمین ساهب -آپ کی اجازت سے میں یہ عرض کروں که میں نے اسی ایویل ۱۹۹۴ع میں براثم منستر آف انذیا کو ایک خط لکها ا س میں میں نے کہا که ۴۳ فرورہے۔ کے تیوز پھھرس میں پلجاب کیھونست یارتی کے جنول سیکریٹری کا ایک خطىيي

VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): There is no time for all that. If you have some important point to make, please make that point. Your time is

شری فیدالغلی: مین ایک منت مهن واثلة أب كر رها هون- وه استيت ملت یہ آیا کہ آٹھ حلقوں کے ڈیلیسکھٹ بھلت پھھر چھپے ھیں پلجاب سرکار کے يريس مين - إس وقت مين نهين بولا کیونکه همارے پاس کوئی ثبوت نہیں تھا - پھر مھرے پاس بارہ كنستى تيونسز سے قويلىيكيمت بهلت پیپرس آئے - میں نے پرائم منستر >و لکھا میں اس کا اور کوئی۔ قائدہ تھیں الهانا جاهدا هول - صوف فائده يم الهانا چاهها هون که لور اینک پهپوس اند چها*پ سکین – اس* کا اچها انتظام

[شرق عبدالغلي] هو جائے تو اس لئے یہ جو ہورۃ بیتہا ھے وہ اس پر بھی وجار کرے کہ اس طرح سے الیکشن میں جو بہت ہوی تروتی ساملے آئی ہے آکے نه آئے - میں نے وقت لها میں کشما مانکتا هوں لهکوں وا بات امہررتینت مے اور میں نے ذمداری کے سانه برائم منستر کو اعها تها - مهن اسے پرائم منستر کے سامنے کسی وقت بهی پیش ک سکتا هون - ولا یلجاب سرکار سے یہ دویافت کرلیں کہ آیا۔ کسی کے بیلے پیپر کم ہونے کی پلجاب سرکار کو اطلاع ملی ہے یا کسی پولیس آفیسر یا پولیس کے پاس کوئی شکیت آتی ہے۔ تاکہ جو نبیر میں پیش کروں اس کے بارے میں وہ یہ کہیں کے یہی نمبر کم ہوگئے تھے، مسلک تیے۔

† [भी सन्बुल गमी (पंजाब): वाइस वेयरमैन साहब, मुझे इस बिल पर कुछ थोड़ा सा रंज है जो ग्रापके द्वारा गवर्नमेंट से ग्रीर खास तौर से ग्रपने डिप्टी मिनिस्टर साहब से कहना चाहता हूं। एसोसिएट मेम्बर्स के तौर पर राज्य सभा के मेम्बर नहीं ग्रा सकते हैं, यह क्यों है? मैं मानता हूं कि उनकी तादाद कहीं की वोटिंग से बढ़ने या घटने वाली नहीं है लेकिन वह मशविरा भी न दें यह मेरे नजदीक इस गानदार हाउस के साथ एक तरह की बेइन्साफ़ी है, इसका ग्रपमान है, जो उन्होंने किया है।

दूसरी बात जो मैं अर्ज करना चाहता हूं बह यह है कि जहां तक कौंसिलों का ताल्लुक है उसमें कुछ हिस्सा ऐसा भी है जो बोटिंग से आता है जैसा कि ग्रेजुएट कान्स्टिटुएन्सीज हैं और लोकल बाडीज कान्स्टिटुएन्सीज हैं; तो

तीसरी बात जो मैं मुख्तसरन भ्रपने डिप्टी मिनिस्टर के नोटिस में घापके द्वारा लाना चाहता हुं वह यह है कि जब कभी काश्मीर को भारत से ग्रलग करते हैं तो मेरे दिमारा में चोट पडती है। वाइस चेयरमैन साहब, चोट क्यों पड़ती है ? वह इसलिये कि यह चान्स की बात है कि मैं मसलमानों के घर पैदा हथा, मैंने खुद इसके लिये कोशिश नहीं की, तो यहां जो करीब चार या पांच करोड़ मसलमान हैं उनके बारे में फौरन दिमाग में बात माती है। पंडित जी जो कि प्राइम मिनिस्टर भ्राफ इंडिया हैं उनसे जब लागोस में किसी ने रै-फरन्डम के बारे में सवाल किया तो उन्होंने कहा कि वह यह नहीं करायेगे क्योंकि भगर उसका नतीजा पाकिस्तान के हक में हुआ तो यहां जो पांच करोड मुसलमान हैं उनका जो हक है वह सानवी हो जाता है। मुझे डर लगता है यहां काश्मीर के मामले में कोई भी सवाल उठाते हुये-क्यों उसे धलग रखते हो? क्या वह हमारे देश का भंग नहीं है भीर भगर भंग हें भीर वह हमारी इंडियन यनियन में शामिल है तो फिर यहां क्यों नहीं शामिल करते हो ? मैं समझता हं कि इससे यहां के बसने वाले मुसलमानों पर एक तरह का बोझा पड़ता है। प्राइम मिनिस्टर से भौर कोई बड़ी ताकत हिन्द्स्तान में नहीं है, वह हमारे मकब्ल लीडर हैं भीर उससे कोई जबरदस्त भ्रथारिटी यहां नहीं है। इस लिये मैं समझता हं कि काश्मीर को अलग ना किया करो। अगरः वहां के मेम्बर बढ़ाने हैं तो राष्ट्रपति को हक होता है नामजद करने का ग्रीर जैसा वह चाहें कर सकते हैं। वहां हर तरह के लोग मिलते हैं.

उनके लिये कमीशन और सरकार क्या करे, इस वजह से भी उनको मशविरा में शामिल ना किया जाना ठीक नहीं हैं। मैं समझता हूं कि उनके लिये भी सरकार ने यह ध्यान नहीं दिया कि एसोसिएट मेम्बर्स के तौर पर उनका होना कोई नुकसानदेह नहीं होगा बल्कि वह फायदा ही पहंचायेगा।

^{■ \/]} Hindi transliteration.

काश्मीर में काबिल तरीन आदमी भीजूद हैं। इस लिखें मेरी धर्ज है कि इस पर सरकार ध्यान दे और कमीशन का दायरा काश्मीर जम्मूं तक बसी हो।

जब मैं कहता हूं, "विनाश काले विपरीत बुद्धि" तो हमारे भाई घरोड़ा साहब या भ्रीर लोग खफा हो जाते हैं।

चौथी बात जो मैं धर्ज करना चाहता हं वह यह है कि डेमोकेसी का जो सारा ढांचा है उसकी हिफाजत का सारा बोझ मुट्ठी भर लोगों के ऊपर है जो कि धौरनाजेब रोड में बैठे हुये हैं स्रौर जिन्हें इलेक्शन कमिशन कहते हैं। यह बोझा सुन्दरम साहब या सुवामनियम साहब के ऊपर है और वह अपने साथियों के साथ उसकी हिफाजत करते हैं, सारा उसका जो बार है वह उनके श्रंथों पर है। तो जब सारा बार उनके कंधों पर है भीर तमाम मुखालिफ पार्टी जो हैं वह भरोसा करती हैं कि उनसे न्याय मिल सकता है -- इस खोटे से घर से इस चारदीवारी से जहां कि यह बैठे हैं-- तो मैं दरख्वास्त करता हूं कि डिलिमिटेशन का जो सारा काम है उसकी सारी जिम्में दारी भी चीफ इलेक्शन कमिशनर भीर उनके साथियों पर डालो भीर चीफ इलेक्शन कमिश्नुर को इस कमिशन का चैयरमैन बनाभो । मैं यह इसलिये कहता हं कि जैसा कि बौर बानरेबल मेम्बरान कुछ दिवकतें बताते हैं इसी तरह मेरे जहन में कुछ दिक्कतें भाती हैं, ये दिक्कतें ऐसी हैं कि जिसमें मगर यह हाउस सरकार से कुछ मर्ज करे तो नामुनासिब नहीं होगा यह इस लिये मैं कहता हूं कि सिर्फ यह प्रपोजीशन का सवाल नहीं ।

चौरिड़िया साहब ने जो यह कहा कि उन्होंने इस तरह से कान्स्टिट्युएन्सी को किया नहीं, ती यह बात नहीं हैं। मैं कांग्रेसी या और अब भी दिल से कांग्रेसी हूं ग्रगरचे कांग्रेस में नहीं

हं, लेकिन मेरे जैसे कांग्रेसी की कान्स्टिट्यू-एन्सी को इस ढंग से डिलिमिटेशन कमिशन ने बिल्कुल बदल दिया कि पहले ढांचे से बिल्कुल मुस्तलिक हो गया । इस लिये यह शिकायत र्में कोई ज्यादा मुनासित्र तो नहीं समझता कि कान्स्टिट्युएन्सी का कोई जिक्र करं, कांग्रेसी था गैर कांग्रेसी का जिक करुं लेकिन मैं यह चाहता हूं कि सब के साथ न्याब हो । जो जजेज द्याप मुकरंर करने वाले हैं उनमें से भ्राप कहते हैं कि सरकार एक को चैयरमैन बनाये । भ्राप तो मानेगे वाइसचैयर-मैन साहब, कि जजेज पर यह पाबन्दी नहीं है कि उनकी विचारधारा किसी पार्टी के साब न जाये, या किसी पार्टी को वह मदद करना चाहें तो ना करेंगे इंसाफ के मामले में लेकिन वैसे उनके दिमाग की जो साख्त है, यह भ्रात्मा पर कोई पावन्दी नहीं लगा सकती। इस लिये मेरी दिली ख्वाहिश है कि यह सारा बोझा इलेक्शन ग्राफिस पर डाला जाता तो ज्यादा अच्छा होता । अगर आप रुल बनाने जा रहे हैं तो भाप जरुर कीजिये कि चैयर-मैन एक हो, उसका पूरा जिम्मेदार चीफ इलेक्शन कमिश्नर माफ इंडिया हो ।

पांचवीं बात जो वाइस चेयरमैन साहब मैं अर्ज करना चाहता हूं— आज मैं बड़े इस्ता सार से काम ले रहा हूं तोकि मैं अपनी बात कह सकूं — वह यह है कि वाकई इलेक्शन के सिलसिले में इसमें बड़ी नुटियां हैं जिसको सरकार को दुष्टत करना है। आखिर कोई न कोई सरकार को सुनाव वेगा। यह जो बोई आप बनाये, क्योंकि यह बड़ा ही अहम बोई होगा, तो इसके सामने वह डिक्करों भा जामी कहियें। वाइस चेयरमैन साहब, आपकी इजाजत से मैं यह अर्ज करें कि मैंने इसी अर्जल, १९६२ में आइम मिनिस्टर आफ इंडिया को एक खत लिखा उसमें मैंने कहा कि २४ फरवरी के न्यूज पेंपसे में पंजाब कम्यु-स्ट पार्टी के जनरल सेकेटरी का एक ...

THE VICE-CHAIRMAN (SHRI M GOVINDA REDDY): There *i»* no time £01

all that. If you have some important point to make, please make that point. Your time is

श्री शक्तल गती : मैं एक मिनट में वाइण्ड ग्रप कर रहा हं। वह स्टटमेंट यह भाया कि ब्राठहलकों के डप्लिकेट बैलेट पेपर छपे हैं पंजाब सरकार के प्रस में । उस वक्त मैं नहीं बोला क्योंकि मेरे पास कोई सब्त नहीं था। फिर मेरे पास १२ कांस्टिटएंसीज से डप्लिकेट बैलेट पेपसं ग्राये । मैंने प्राइम मिनिस्टर को लिखा मैं उसका श्रीर कोई फायदा नहीं उठाना चाहता हूं । सिर्फ फायदा यह उठाना चाहता हुं कि श्रौर बैलेट पेपर्स न छाप सकें, इसका अच्छा इन्तजाम हो जाये । तो इसलिये यह जो बोर्ड बैठा है वह इस पर भी विचार करे कि इस तरह से इलेक्शन में जो बहत बडी त्रिट सामने आई है आगे न आये । मैंने वक्त लिया । मैं क्षमा मांगता हं । लेकिन वह बात प्रपारेटन्ट है और मैंने जिम्मेदारी के साथ डाइम मिनिस्टर को लिखा था । मैं उसे प्राइम मिनिस्टर के सामने किसी वक्त भी पेश कर सकाता है। वह पंजाव सरकार से यह दरयाफ्ट कर लें कि ग्राया किसी के बैलेट पेपर गम होने की पंजाब सरकार को इत्तला मिली है या किसी पुलिस ग्राफिसर या पुलिस के पास कोई शिकायत ब्राई है ताकि जो नम्बर मैं पेश करूं उसके बारे में वह यह कहें कि यही नम्बर गम हो गये थें, मिसिंग थे ।]

SHRI GOPIKRISHNA VIJAIVARGIYA (Madhya Pradesh); I think that although there is an emergency in the country and all attention of the official machinery as well as that of the legislators is directed towards meeting that emergency, still the normal functions of the country must go on. Therefore, it is but proper that this Bill which has come and which ia according to the provisions of the Constitution must be passed and we must give our approval to it. The delimitation which is continuing now is on the basis of the census of 1951.

Now, as the new census hai taken place, I think, in the ordinary course of events, there should be a new delimitation and the constituencies should be freshly delimited. I think the provision made here for the constitution of the Commission, the number of associate members, etc., is quite proper and, therefore, there is nothing objectionable which we can say should be changed. However, Sir, some amendments have come and the House will consider them.

Now, some of the points that emerged during the course of the debate were drrelevant, I would say. Mr. Lingam said that the Members of the Rajya Sabha should be included. Well, I would be glad if that is done.

SHRI LOKANATH MISRA: How do you say that it is irrelevant?

SHRI GOPIKRISHNA VIJAIVARGIYA: The constituencies are for the Lok Sabha and the Assemblies mostly. Therefore, I think, the provision as is made in the Bill is proper.

SHRI N. M. LINGAM: What prevents you from offering yourself as a candidate for the Lok Sabha next time?

SHRI GOPIKRISHNA VIJAIVARGIYA: Now, Mr. Bhupesh also made some points which were not very relevant to this Bill and he said, particularly, that the Constitution should provide for more than five hundred Members. I think our Parliament, though he mentioned the British Parliament, functions differently. Ours is a very big country and if we go on increasing the number of Members here, it would become unwieldy. Therefore, the provision as is in the Constitution is quite good and I think if suggestions are made, it is possible that the Commission might make some reference to this question and make some recommendations. For the present, however, I think the Delimitation Commission as provided here, its constitution, members, associate members, etc., is quite proper

and I fully support it. I do not want to take much time of the House.

SHRI MULKA GOVINDA REDDY: Mr. Vice-Chairman, I rise to support the Delimitation Commission Bill, 1962. At the outset, I would observe that it would have been better if the definition of "State" had included the State of Jammu and Kashmir as the jurisdiction of the Election Commission has already been extended to that State, and I remember the Home Minister making a statement, either in this House or in the Lok Sabha, to the effect that the Prime Minister of Jammu and Kashmir had already agreed to hold direct elections to the Lok Sabha. When that is the position, Government, by negotiation or by persuasion, should have asked the Prime Minister of Jammu and Kashmir to see that a resolution was passed in the Jammu and Kashmir Assembly extending the jurisdiction of the Delimitation Commission to that State.

Secondly, Sir, the latest census figures, as ascertained at the 1961 ensus, are not available to us as yet. I do not know whether the census figures have been made available with regard to the Scheduled Caste and Scheduled Tribe population village-wise. It is quite possible that the census figures may be available State-wise or district-wise. If the village-wise figures relating to the Scheduled Caste and Scheduled Tribes population are not available, it will be very difficult to delimit the constituencies and also to make a particular constituency a reserved constituency for the Scheduled Castes and the Scheduled Tribes.

3 P.M.

This is the second Delimitation Commission that we are going to have. Most of the provisions that are found here appear to have been taken from the Delimitation Act of 1952. As far as clause 3 goes, I entirely agree with the constitution of the Commis-

sion. Two Judges of the High Court or the Supreme Court are going to b# members of this Commission and th« third person will be the Chief Election Commissioner. There was a sug-gestion in the other House—I do not think any Member made such a suggestion in this House—that the associate members should also have th« right to vote.

[THE DEPUTY CHAIRMAN in the Chair.]

This is a very important Commission. It is a quasi-judicial body and if the associate members are allowed to have the right to vote they will not be in a position to bring to bear on the decisions of this Commission that judicial mind which is very necessary. It is quite possible that the associate members will be guided, in making their recommendations with regard to the delimitation of constituencies, by political considerations. It is a welcome thing that that right has not been conceded to the associate members.

The Delimitation Commission has been given broad directions under which it should function while delimiting the constituencies of the Assemblies and of the Lok Sabha. I am sure the Commission will bear in mind some of the salient factors that have been included in clause 9 of the Bill. All constituencies shall, as far as practicable, be geographically compact areas and in delimiting them regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience. As far as these provisions go, they are very good and I trust that th« Commission will scrupulously follow these directions that have been adumbrated in clause 9 and they will not be guided by other considerations. An impression has been created that while constituencies were delimited in 1952, or when they were delimited after the doublemember constituencies were abolished or when the constituencies were delimited after States were reorganised, constituencies were delimited to suit

[Shri Mulka Govinda Reddy.] the convenience of the ruling party. I may be quite wrong in coming to this conclusion but that was the impression created and the same impression should not be created. I hope and trust that this Commission would delimit the constituencies according to the provisions of this Bill and they will not be guided by the influences that may be brought to be borne on them by the associate members or the members of the ruling party.

Thirdly, the Speaker of the Lok Sabha and the Speakers of the State Assemblies have been given power to nominate associate members from the Lok Sabha or from the Assemblies concerned. I would agree with Mr. Lingam and others that this House should also be associated in sending its representative or representatives as associate members of the Delimitation Commission. While making such nominations I am sure the Speaker of the Lok Sabha as well as the Speakers of the State Assemblies will bear in mind that the Opposition is to be represented adequately. Of course, a . direction has been given that the Speaker or the Speakers will nominate members to be associate members having due regard to the composition of the House and I am sure they will have due regard to the composition of the House. While having that in mind they should also have due regard to the representations made by members of the Opposition that adequate number of members should be associated with this Commission.

Coming to clause 8, I am not quite certain whether this Delimitation Commission is quite competent to increase or decrease the number of seats either in the Assembly or in the House of the People allotted to each State. Madam, allocation of Beats to the Assembly of a State or allocation of seats to each State Sn the House of the People can only be done by an Act of Parliament as it

was done under the Representation of the People Act, 1950 as modified up to 1962. This Delimitation Commission is not competent in my view either to increase the number of seats or to decrease the number of seats. We cannot delegate that authority. We can only pass a law increasing or decreasing the number of seats either in the Assembly or in the House of the People. This clause appears to have been bodily lifted from the 1952 Act and I do not know whether sufficient thought has been given to this by the hon. Minister when he moved the Bill for consideration.

SHRI K. SANTHANAM: Clause 10(4) provides for that.

SHJU MULKA GOVINDA REDDY: Clause 10(4) does not provide for that. It provides for holding elections, even if it is a by-election, after this order has been passed by the Delimitation Commission delimiting the parliamentary or Assembly constituencies. That is what clause 10(4) says.

Madam, there is another thing that I would like to bring to the notice of the House. The proposals of the Commission as well as the orders of the Commission should be published in the leading English and language papers of the State concerned. Here it is stated that the publication will be made in the Gazette of India and official Gazettes of the States concerned, and also in such other manner as it thinks fit. I would urge that "such other manner" should be that the publication should be made in the leading English and language newspapers of the States concerned.

Finally, I would like to point out that after 1956 when the States were reorganised some of the Scheduled Castes and Scheduled Tribes in particular States ceased to be Scheduled Castes and Scheduled Tribes when those areas merged in other States. In Bellary District in Mysore State the Lambadi community was considered Scheduled Caste but when the doublemember constituency was bifurcated they were not taken as belonging to Scheduled Castes, in Madras State. Similar discrepancies might be there in other States also and I would, therefore, urge that such discrepancies should not be there. If a particular community is treated as Scheduled Caste or Scheduled Tribe in a particular area it should apply to the entire State. You cannot treat them as Scheduled Castes in some States and as not belonging to Scheduled Castes or Scheduled Tribes in other States.

With these words I support this Bill.

श्री राम सहाद्य (मध्य प्रदेश) : उप सभापति महोदया, मैं इस बिल पर कुछ विशय नहीं कहना चाहता हूं, सिर्फ इतनी तवज्जह दिलाना चाहता हं कि पिछने चुनावों में एसी मिसालें देखी गई कि जहां शिड्युल्ड कास्ट के लिए रिजर्व सीट होनी चाहिये थी वहां जनरल सीट हो गई श्रीर जहां जनरल सीट होनी चाहिये थी वहां शिड्यल्ड कास्त की सीट हो गई । इसके बारे में कुछ ग्रपील वगैरह की गई, बहुत कुछ कार्यवाही की गई लेकिन कोई नतीजा नहीं निकला। इसका कारण यह रहा कि शिडयल्ड कास्ट के कुछ फिगर्स गजट में शाया कर दिये गर्धे ये ग्रीर उसी के ग्राधार पर यह माना गया था तथा उनके बारे में कोई एतराज भी नहीं सुने जा सकते थे । वैसे तो ग्राम प्रैक्टिस यह रही है कि जब किसी क्षेत्र के बारे में, पोलिंग स्टेशन के बारे में या किसी भौर जानकारी के बारे में कभी कोई विक्रप्ति निकाली गई तो चाहे वे पालियामेंट के मेम्बर्स हों या ग्रसेम्बली के भेम्बस हों इत्तिला दी गई सीर उसके बाद कोई तरमीम की गई। क्षेकिन वह नोटीफिकेशन कब हुमा, किस प्रकार हुआ, इसकी कोई जानकारी नहीं हो सकी और न उसके कारण ही मालूम हो सके। मेरा तज्बा यह है कि मैंने भ्रपने क्षेत्र में स्वयं देखा है कि वहां विदिशा और बसौदा नाम 981 RS-4

के दो परगने हैं। बसौदा परगने के जो हरिजनों के म्रांकड़े थे वे विदिशा परगने में रख दिये गर्य भ्रौर विदिशा परगने के म्रांकड़ें बसौदा परगने में रख दिये गर्य। नतीजा उसका यह हुआ कि जहां रिज़र्व सीट होनी चाहिये थी वहां जनरल सीट हो गई म्रौर जहां जनरल सीट होनी चाहिये थी वहां रिज़र्व सीट हो गई म्रौर उसकी वजह से लोगों में काफी म्रसन्तोष रहा।

डा० श्रीमती सीता परमानन्द (मध्य प्रदेश): वह तो ग्रच्छी वात है।

श्री राम सहाय : हां, ग्रच्छा है । जैसी जिसकी विचारघारा हो, उसी प्रकार से समझा जा सकता है । सवाल ग्रच्छाई ग्रीर बुराई का नहीं है । सवाल ग्रचती का है ग्रीर ग्रचती नहीं होनी चाहिये । यह हो सकता है कि जितनी सीट्स हरिजन भाइयों को दी गई हैं उनसे ज्यादा दे दी जायं, तो कोई वुराई नहीं है । लेकिन इसका प्रश्न नहीं है । प्रश्न यह है कि जो ग्रचती हुई है वह दुरुस्त हो सके ग्रीर वह रिपीट न हो, इस लिये मैं इस ग्रोर तवज्जह दिला रहा हूं । तो मैंने देखा कि इस प्रकार से कुछ ग्रचतियां हो जाती हैं ग्रीर फिर उनका दुरुस्त होना ग्रसम्भव सा हो जाता है जिसकी वजह से बिला वजह लोगों में ग्रसन्तोष फैलता है ।

मुझें इस बिल की घाराओं के बारे में विशय नहीं कहना है। वे मुनासिव हैं। एक बात और इसमें देखने में आई कि लोक सभा का रिप्रेजेन्टेशन रखा गया है और राज्य सभा का नहीं रखा गया है। डाइरेक्ट सम्बन्ध वैसे लोक सभा का आता है, लेकिन इन्डाइरेक्ट वे में राज्य सभा जरूर पिक्चर में आती है। असल में कौंसिल आफ स्टेट्स के नाते स्टेट्स को रिप्रेजेण्ट करने वाली यह राज्य सभा बाडी है और जैसे अच्छी सलाह लोक सभा के बाद राज्य सभा से मिल सकती है, वैसे ही मैं समझता हूं कि इस मसले पर भी राज्य सभा

[श्री राम सहाय]
के इसमें सम्मिलित होने से सही ग्रीर ग्रच्छा
मशिवरा मिल सकता है । ख़ैर, यह बात
गवनंमेंट ने जिस प्रकार से विचार की है उसमें
मझे कोई ज्यादा ग्रापित की बात नहीं मालूम
होती है । लेकिन मेरा जो सुझाव है उस पर
यदि विचार हो जायेगा तो ज्यादा ग्रच्छा
होगा । मैं इन दो ही बातों पर तवज्जह दिलाना
चाहता हूं ।

SHRI LOKANATH MISRA: Madam Deputy Chairman, I thank the Deputy Minister for the promptness with which he has come forward with this Bill immediately after, the announcement of the census figures. I would have been happier if he had included the Union territories in the Bill. Of course, in his opening speech he has said that article 82 of the Constitution envisages the Delimitation Commis-• sion only to go into the States. But I would point out to him article 81(1) (b) which says:—

"not more than twenty members to represent the Union territories, chosen in such manner as Parliament may by law provide."

This is purely a constitutional point. The Delimitation Commission, cannot be extended to the Union territories. It has come out like this only because prior to 1956 there were no Union territories at all. Only Parts -A, B and C States existed. That is why article 82 contains only the word 'States' and not 'Union territories.' Subsequently in 1956 Union territories were created. It is a lacuna I should say, viz., there has been no provision, along with the States, for the Union territories. The Constitution clearly provides for the members to be chosen in such manner as Parliament may determine. I suppose the present elections in the Union territories stand on an ad hoc basis—probably some administrative order

issued by the Election Commission or by some other body.

SHRI BIBUDHENDRA MISRA: It comes under the Representation of the People Act.

SHRI BIBUDHENDRA MISRA: It does not come under the Representation of the People Act because when the Act was passed the Union territories did not exist. It has undergone a change after 1956. It comes under a different name altogether. So, unless Parliament gives sanction, the procedure by which they have been chosen is not constitutional. I do not think anybody else can give that sanction except Parliament. If anybody else has done it, then it is unconstitutional.

SHRI K. SANTHANAM: There was a general election in Delhi.

SHRI LOKANATH MISRA: It also applies to Delhi because Delhi is also a Union territory. It is also unconstitutional. Now, it has undergone a change and we have to take the words of the Constitution strictly, in the letter and spirit. That is why I want some measure to be taken to eliminate this lacuna. We had an amendment to the Constitution, the seventh amendment, and this change of name to Union territories from Part C States came about under that amendment in 1956.

The second point I would like to mention is this. In the case of Assemblies which have a small number—which do not exceed the ceiling if some addition is made—their strength should be raised. States which have a big number in their Assemblies should maintain some restraint. Assemblies which have a small number would definitely look forward to adding to their number.

Associate members are now being taken. In the previous Delimitation Commission also associate members were taken. One thing I would like

to point out is that even after the final consultations with the associate members were held, there were changes made in some constituencies. I do not know what was the unseen hand behind that. Even after detailed consideration some changes came about. Particularly in my constituency where my father used to contest, it was tagged on to another cons'itu-ency and the length of the Assembly constituency came to 140 miles.

SHRI JOSEPH MATHEN (Kerala): After his defeat that constituency is taken by his

SHRI LOKANATH MISRA: They wanted to defeat my father somehow. It became 140 miles long and it became d'fficult for my father to contest while the Congress had plenty of resources to fight out the elections.

SHRI FARIDUL HAO ANSARI (Uttar Pradesh): May I know whether your father was a Congressman?

SHRI LOKANATH MISRA: No, no. He was against the Congress. That is what I said.

SHRI FARIDUL HAQ ANSARI: That is the reason. Was the constituency according to your own choice?

SHRI LOKANATH MISRA: The Deputy Minister comes from that area

'SHRI BHUPESH GUPTA: To which par'y you belong?

THE MINISTER OF LAW (SHRI A. K. SEN) : Swatantra.

SHRI LOKANATH MISRA: It was Ganatantra Party and now Swatantra, of course. (Interruptions.)

(Time bell rings.)

THE DEPUTY CHAIRMAN: We have very limited time.

SHRI LOKANATH MISRA: I wiuld urge that the enstituencies should be as compact as possible because that would also mean a saving in the election expenses. course, parties

which can afford to spend as much as they like are free to spend. But parties other than the ruling party will have definite difficulties in going about, moving about in a very unwieldy constituency. So, :'t is in. the fitness of things that it- should be as compact an area as possible.

Lastly, I would urge upon the Minister again, because he is here, and the Deputy Minister as well that the scope of this Delimitation Commission shou'd be extended to the Union Territores. The Minister p-inted out that since some seats have not been accepted by some of the Union Territories as vet, they have not been put in in this B'll. But that probably dies not jus'ify the stand because mmediately aftpr the passing of this Bill we are not gring to implement it within fifteen days or one month. It will take some time. So, by that time we shall be receiving their consent, and once we have amended our Constitution they have to accept it, and there is no other go. So that cannot be a plea for n"t brng-ing the Union Territore* within the purview or scope of this Bill.

I would also like to say that I wo"ld exoect the proposed Delinvtation Commission to be as fair and impartial as poss^e. I would also wish that fair treatment should be accord t^ the Union Territories as well along with the rest of India.

SHRI B. D. KHOBARAGADE (Maharashtra): Madam, I approve of this Bill. Even though an emergency is prevailing in the country, we are going ahead with making necessary preparations for 'he next elections. It indicates our determination to work in a democratic way even though we may be facing a challenge fr~m a totalitarian regime. The-efire. I acorove of this Bin. I wouM only refer to one or two imporant features of this Bill, part'cul^rlv the provisions which deal with tho Scheduled Castes and Scheduled Tribes.

Under the provision, of this Bill certain constituency are *o be reserved for the Scheduled Castes and Tribes.

[Shri B. D. Khobaragade.] So far as those two communities are concerned certain changes which have taken place during the last few years must be taken into consideration. Madam, I may draw the attention of the House to the historic event that had taken place about six years back. Under the able leadership and guidance of Dr. B. R. Ambedkar millions of Scheduled Caste people in India, not only in Maharashtra but in other States also, have embraced Buddhism, and therefore they have now ceased to be Scheduled Caste people. This fact must be taken into consideration. Not only in Maharashtra but in Punjab, Mysore, Madras, Andhra Pradesh, Madhya Pradesh, and so on, a large number of Scheduled Caste people embraced Buddhism. Therefore, the number of Scheduled Caste constituencies must be reduced to that extent in all those States where the number of Scheduled Caste people or their population has decreased.

The second point I would like to make is regarding the representation of Scheduled Tribe people. According to the old rule all the Scheduled Tribe people who were not living in Scheduled Areas were excluded from the definition of "Scheduled Tribes". They were not considered as Scheduled Tribe people. Therefore, even though they were larger in number, their representation was considerably lower because the number of Scheduled Tribe people was shown in the census figures as smaller than their actual strength. But now there should be a change in this policy. All the Scheduled Tribe people, whether they live in Scheduled Areas or out of the Scheduled Areas, should be considered as Scheduled Tribe people, and according to that rule the population of Scheduled Tribes will increase and, therefore, increased representation should be given to the Scheduled Tribe people.

Then it has been mentioned in the Bill that while delimiting a constituency which would be reserved for the Scheduled Cast_e and the Schedul-

ed Tribe people, the fact would be taken into consideration that wherever there is a large number of Scheduled Caste and Scheduled Tribe population, that area alone should be included in the reserved constituency. But one difficulty has been pointed out by my friend, Shri Mulka Govinda Reddy. I would also refer to the census figures. There are no census figures village-wise or circle-wise or tahsil-wise. Figures have been given in regard to Scheduled Castes and Scheduled Tribe only district-wise and State-wise. Then how are we going to delimit the constituencies? How are we going to check the areas where the Scheduled Caste and Scheduled Tribe population is concentrated? For that purpose, I would urge the Commission that they should call for the figures from district officials about the strength of the Scheduled Caste and Scheduled Tribe population in particular villages, in particular areas, and then only they should delimit the constituencies for the Scheduled Castes and Scheduled Tribes.

Many Members have voiced their concern about the way in which the Commission functions. The experience of the past so many years is that, even though this is a high power Commission, it does not function or does not appear to function impartially. No doubt they are persons who represent the judiciary of this country, and therefore they should be persons of integrity upon whom we can depend for an independent and impartial judgment. But unfortunately, as we have experienced many times it happened that some constituencies were delimited according to the convenience of the ruling party. So many instances have been quoted in this House, and I would not like to take the time of the House by quoting further instances. But as has been mentioned in the Bill itself, the Commission should consider that the areas are campact, and not only administrative convenience should be considered but

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the convenience of the voters, of the people at large and even the convenience of the candidates should really be taken into consideration. We know that the ruling party, the Congress, has got large resources. Government machinery is used by them for that purpose. But so far as the Opposition candidates are concerned, they are poor, they belong to poor classes, and their parties have not got sufficient resources and have no power. Therefore, it becomes very difficult for them if the constituencies are made unwieldy. As has been pointed out by one Member already, one constituency was made in such a way that the distance between two points was over one hundred miles. If the distance is over one hundred miles, how is it possible for a poor man in this country to contest the election. If we want democracy to succeed fully, then we must see that the poorest man in this country can participate in the election and try to be elected to the Assembly or Parliament.

Lastly. I would only say that the Raiva Sabha has been denied its legitimate right. I do not know why there should be such a stepmotherly treatment given to the Rajya Sabha. As far as I understand this is not a Money Bill over which the Rajya Sabha should be excluded. When we are considering such matters of great importance, it is very essential that the Rajya Sabha should also have representation on such a Commission so that the valuable suggestions experienced and learned Members of this august House can be availed of. Madam, I would suggest that there are many political parties which have polled a larger percentage of votes, but in proportion to their votes they are not represented in the Assemblies or in the Parliament. Therefore, if we restrict the representation on this Commission only to the Members of the Lok Sabha or the Members of the Assemblies, then in my opinion we will be doing injustice to those political parties who have polled a greater number of votes but have failed to

the proportionate number of candidates. Therefore, it would have been better if some representatives of the other important parties who are not adequately represented in the Lok Sabha Or in the Assemblies are also taken on this Commission. I suggest to the hon. Minister that this suggestion also should be considered, and if possible, due representation should be given to such political parties who are not adequately represented in the Lok Sabha or State Assemblies.

SHRI BIBUDHENDRA MISRA: Madam, all the points that have been raised were more or less covered by me in my opening speech. I am of the same feeling, as most of the Members have expressed, that the Indian laws should be applicable to Jammu and Kashmir without any exception. As I have said, I am of the same feeling. But we have a constitutional difficulty. I have pointed out how under the Constitution (Application to Jammu and Kashmir) Order, 1954, article 81 of the Constitution has been adapted so far as Jammu and Kashmir is concerned. Of course, I did not say it here. My statement in the Lok Sabha was referred to. What I said in the Lok Sabha was that at present Jammu and Kashmir had six seats in the Lok Sabha and on strict population basis, it would come down to four. I only stated a fact. It was never put by way of argument that this was the reason why the Delimitation Commission in its operation was not being extended to Jammu and Kashmir.

So far as the Union Territories are concerned, Mr. Misra has drawn my attention to article 81(1) (6). I myself pointed out article 81(1) (6) also. I said that these constituencies were delimited because they were Part C States and that the delimitation was already there. And after the coming into force of the States' reorganisation and all that you will find a change in section 3 of the Represen-

[Shri B budhendra Misra.] tation of the People Act of 1950, and I would draw his attention to section 3 as well as the First Schedule and the Second Schedule where the manner of representation to the Assemblies or to the Lok Sabha has been stated.

It has been suggested by Mr. Bhu-pesh Gupta that we should postpone the functioning of this Commission for some time in view of the emergency. No doubt, the emergency is there and so long as it is there, it should get priority. But that does not mean that we should abrogate the parliamentary system of government which we have chosen, which we have

SHRI BHUPESH GUPTA; I did not make it. I never said it. I said in an entirely different context how the officers there should be utilised. I said, all elections had been postponed.

SHRI BIBUDHENDRA MISRA: You said, it is not coming up probably for some time.

SHRI BHUPESH GUPTA: This is what I said. I did not suggest it,

SHRI BIBUDHENDRA MISRA: So long as we have not given the parliamentary system the go-by, I think we have to be prepared for it and it will be remembered that on the last occasion, three years were taken by the Delimitation Commission to delimit the constituencies. As I have already sa'd in the first stages, we proposed not to have public sittings, it might reduce the time. But it has to be remembered that elections in Kerala will be held early in 1965 and in Orissa in 1966, and it is necessary that the constituencies should be demarcated much in advance.

Then, Madam, Mr. Lingam has made one or two suggest'ons. Of course, he his posed a problem against the background of our accept-

ance of the principal of adult franchise and the fixation of the total number of seats. The maximum number of seats in the Lok Sabha is 500. He has raised the problem of the rise in population. That will be considered by everybody concerned in its due aspect. And so far as the Government is concerned, it is in the hands of the House. In the other House, I heard the leader of some Opposition group saying that in no case should the number go up beyond 500 because it would make the House unwieldy. Here, Mr. Bhupesh Gupta said that the number should go up. Well, it is not a matter for debate at the present moment. As I said, Government is in the hands of the House. Whether you decide to keep the same number or increase the number, the Government is completely in the hands of the House.

Madam, Mr. Lingam said that the constituencies should not be delimited arbitrarily and should, as far as possible, remain the same so that the elected representatives might have a continuous touch with their constituencies. I would only tell him that the same principle has been accepted by the Delimitation Commission in the delimitation of the constituencies last time as well, as you will find from the Report of the Election Commission on the Second General Election. I am referring to page 71, where they say—

"Now that the boundaries of the States have taken a more or less final shape and the list of the Scheduled Castes and the Scheduled Tribes stabilised, it is eminently desirable to avoid, as far as practicable, any further disturbances to the existing picture so that the present constituencies which were carefully delimited on the basis of the actual population figure by an independent and impartial high-level body may not require to have their boundaries revised afresh for a considerable time."

So, that principle has been accepted even by the last Delimitation Commission, and I am certain that that principle will be borne in mind by the Delimitation Commission while they do that job.

Then, a question has been raised as to why the Rajya Sabha has not been taken into confidence so far as associate concerned. I would say with great respect that if was not a question of bypassing the Rajya Sabha. If you read articles 81 and 82 of the Constitution, you will find the expression "territorial constituencies". Article 81 says that Members of the Lok Sabha shall be, representatives of the territorial constituencies. Article 82 enjoins upon the Delimitation Commission or anybody appointed by Parliament to divide the State into territorial constituencies. It is the Lok Sabha or the State Assembly which is directly connected with the territorial constituencies. The Rajya Sabha is not there because of the principle of their being the representatives of the States, not of the territorial constituencies.

SHRI N. M. LINGAM: Not for all time.

SHRI BIBUDHENDRA MISRA: It does not matter. The Rajya Sabha is a body. I am not talking of individual members. Mr. Lingam may choose *to* be in the Lok Sabha for some time and in the Rajya Sabha I for some time. But the Rajya Sabha has got the constitutional position . that its Members are the representatives of the States.

SHRI K. SANTHANAM: Is it the argument of the Deputy Minister that only those who are personally interested in the territorial constituencies should be there?

SHRI BIBUDHENDRA MISRA: I did not say 'personally interested'.

SHRI K. SANTHANAM: Yes.

SHRI BIBUDHENDRA MISRA: I say, interested in the carving out *oi* the territorial constituencies.

SHRI AKBAR ALI KHAN: What he says is, one fully acquainted with the territorial constituencies.

SHRI BIBUDHENDRA MISRA: This principle has been accepted by the Rajya Sabha . . .

SHRI LOKANATH MISRA: We are interested in our constituencies.

SHRI BIBUDHENDRA MISRA: Yes, I am talking of that This principle has been accepted in the Delimitation Act of 1952 that associate members were to be only the representatives of the Lok Sabha and of the State Assemblies. This principle was accepted.

SHRI BHUPESH GUPTA: How do you know?

SHRI BIBUDHENDRA MISRA: See the Act and you can know.

SHRI BHUPESH GUPTA: That is, you have a majority . . .

SHRI BIBUDHENDRA MISRA: See the Act.

SHRI BHUPESH GUPTA: I know that.

SHRI BIBUDHENDRA MISRA: I am not yielding. This principle wa* also . , .

SHRI B. D. KHOBARAGADE: Can this hon. House be estopped from raising this question?

SHRI BIBUDHENDRA MISRA; t have answered it in my opening speech. About one hundred questions were put by the other side. I never grudged it. (Interruptions.) I heard him patiently. Let him have patience and hear me. I do not want to be ...

SHRI BHUPESH GUPTA: He is not caring for and yielding to the Opposition.

THE DEPUTY CHAIRMAN: Anyway, he is stating the position.

SHRI BIBUDHENDRA MISRA: You will find that this principle was accepted, as I have said, in the Delimitation Act, 1952. Not only that, in the States Reorganisation Act of 1956 also. You accepted the same principle. I would refer to section 45 of the States Reorganisation Act, Section 43 of the States Reorganisation Act of 1956 deals with' the constitution of the Delimitation Commission. Section 45 deals with associate membership. So, it is not a question of leaving or bypassing the Members of the Rajya Sabha. But this principle has all through been accepted. That is my point. That is why it has not been done.

About the composition of the House, a suggestion has been made that one of the associate members should be from the Scheduled Castes or the Scheduled Tribes. A suggestion has also been made by Mr. Bhupesh Gupta and others that the Members of the Opposition should be adequately represented as associate members. If you look to clause 5, you will find that the Speaker while making the nomination will look to the composition of the House. That is the wording of it, and I am sure that the composition of the House will be looked into by the appropriate appointing authority at the time of making the appointment.

SHRI BHUPESH GUPTA: What I said . .

SHRI BIBUDHENDRA MISRA: Even under the 1952 Act, Opposition Members were taken as associate members. I was looking into the figures. Opposition Members were taken as associate members. So, there could not be any fear on that score because we have made a provision that the composition of the House must be looked into while making selection of associate members to the Delimitation Commission.

Then, Madam, Mr. Bhupesh Gupta has accused the Delimitation Commission, not only the Delimitation Commission but also the Government of gerrymandering in favour of the Election Commission . . .

SHRI BHUPESH GUPTA: I did not deal with the Election Commission at all. I dealt with the influential men who try to influence the Government, and the delimitation authorities.

SHRI BIBUDHENDRA MISRA: I am sorry then. He accused the Government of gerrymandering.

(Interruptions.)

THE DEPUTY CHAIRMAN: You have had your say, Mr. Bhupesh Gupta. Please listen to the Deputy Minister now.

SHRI BIBUDHENDRA MISRA: I am replying to it. He accused them of gerrymandering in the interests of the ruling party. He said, "I am happy to use an American expression", and I am happy that he is happy to use an American expression, the expression "gerrymandering". Now, I will not do anything more than to point out to him page 72 of the Report of the Election Commission on the Second General Elections where they say that the Constitution itself has safeguards provided many against gerrymandering of the constituencies and they go on to say how to deal with it—it is page 72 of the report. But anything may be said against the ruling party. Let h m be a liberator, let him take upon himself the role of a liberator and accuse the Government inplace and out of place. I do not mind it. It is his job. But my point is, when he accuses the Government of gerrymandering, it is this Government that has provided in the Constitution many safeguards against gerrymandering. I would not say anything beyond that. At least we have accepted the principle of adult suffrage and direct election. We have

given you a constituency; may be there is something wrong here or something wrong there. I would only rem nd the Members to visualise that, if Mr. Bhupesh Gupta's party were in the Government, there would be no direct elections and there would be no Delimitation Commission and no constituencies.

AN HON. MEMBER: Do not take him seriously.

SHRI BIBUDHENDRA MISRA: With these words I close my speech.

THE DEPUTY CHAIRMAN: The question is;

"That the Bill to provide for the readjustment of the allocation of seats in the House of the people to the States, the total number of seats in the Legislative Assembly of each State, the division of each State into territorial constituencies for elections to the House of the people and Legislative Assemblies of the States and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2—Definitions

THE DEPUTY CHAIRMAN: There is an amendment No. 8. It is disallowed, since the power to delimit constituencies does ^{no}t apply to the State of Jammu and Kashmir and the State of Nagaland. The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—Constitution of Delimitation Commission

SHRI ABDUL GHANI: I move:

9. "That at page 2, lines 9-10, for the words 'one of the members appointed under clause (a) of subsection (1)' the words 'the Chief Election Commissioner' be substituted."

مهدّم ، مهن نے جو ایمادّملت دیا ہے اس مهن صرف ددون آف دی مهرس، کی جگه ددچهف الهکشن کشتر، کو رکھنے کے لگر کہا ہے - مانهن نه مانهن ان کا بھلا -

ं[मैडम, मैंने जो स्रमें-डमेन्ट दिया है, इसमें सिर्फ "वन भाफ दो मैंस्वसं की जगह "चं:फ इलेक्शन किम्झिनर को रखने के लिये कहा है। माने न माने, इनका भना।

The question was proposed.

THE DEPUTY CHAIRMAN: Do you want to say anything?

SHRI BIBUDHENDRA MISRA: I have already said it. I oppose the amendment.

THE DEPUTY CHAIRMAN: The question is:

9. "That at page 2, lines 9-10, for the words 'one of the members appointed under clause (a) of subsection (1)' the words 'the Chief Election Commissioner' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

ft] Hindi transliteration.

Clause 5—Associate members. SHRI V.

M. CHORDIA: I move:

- 1. "That at page ,2, line 19, for the word 'nine' the word : 'eleven' be substituted."
- 2. "That at page 2, line 20, for the word 'four' the word 'five' be substituted."
- 3. "That at page 2, line 20, for the words 'members of the House of the People' the words 'members of Parliament' be substituted."

[The amendment also stood in the name of Shri Abdul Ghani.]

- 4. "That at page 2, line 21, for the word 'five' the word 'six' be substituted."
- 5. "That at page 2, lines 21-22, for the words 'Legislative Assembly' the word 'Legislature' be substituted."
- 6. "That at page 2, for lines 38-39. the following be substituted, name ly:-
- '(4) The associate members shall have a right to vote and to sign any decision of the Commission or append a note of dissent'."

SHRI ABDUL GHANI: I move:

- "That 2, line at page after the words 'Speaker of House' the words 'in the case of Council of States' by of that House' be inserted."
- 12. "That at page 2, line 32, after the words 'House of the People' the words 'and the Chairman of the Council of States' be inserted.".

The questions were proposed.

श्री विमलकुमार मन्नालालको चौराँड्या: उपसभापति महोदया, जो ऐसोसिएट मेम्बर रखने की संख्या ६ रखी गई है उस के बदले में ११ रखने का मुझाव मैं ने दिया है। इसका कारण है भीर वह इतना व्यापक है कि उस के लिये जितने ऐसोसिएट मेम्बर्स हो सकते हैं उतने रखे जाने चाहियें। इस के बारे में मेंने पूर्व भी कहा है और इसी ग्राशय से मैंने यह संशोधन दिया है कि ग्राप इस को ११ करके देखिये। इस में किसी तरह की कोई ग्रापत्ति नहीं होगी ग्रीर न किसी किस्म की कोई ग्रापत्ति नहीं होगी। जो ११ का हिसाब बतलाया गया है उस में पालियामेंट के मेम्बरों की संख्या चार की जगह पांच हो ग्रीर लेजिस्लेचर में पांच की जगह छ: हो।

इसके बाद जो संशोधन दिये हैं उनका मतलब यह है कि 'लेजिस्लेटिव श्रसेम्बली" की जगह "लेजिस्लेचर" शब्द रखा जाना चाहिये, "मेम्बर्स भाफ हाउस ग्राफ पीपूल" की जगह "मेम्बर्स भ्राफ पालियामेंट" रखना चाहिये। परन्तु माननीय मंत्री जी ने भ्रपने भाषण में वतलाया कि इस में ग्रहचन ग्रावी है। संवि-धान की तो उन्होंने कोई ग्रडचन नहीं बतलाई सिर्फ इतना ही कहा कि कानून में ग्रहचन गाती है। जब हम एक कानून द्वारा दस कानून परिवर्तन करना मान लेते हैं तो यह चीज भी भासानी के साथ कर सकते हैं। दूसरे कानुन के अन्तर्गत चाहे कुछ लिखा हो लेकिन जब हम इस तरह की व्यवस्था कर रहे हैं तो इस कानुन के अन्तर्गत भी कर सकते हैं। इसी आशय Chairman से मैं ने यह संशोधन रखा है। इस के बारे में कई माननीय सदस्यों ने व्यापक रूप से चर्ची की है कि विधान सभाग्रों the और विधान परिपदों से ऐसोसिएट मेम्बर्स लियें जायें भीर मुझे ग्राशा है माननीय मंत्री जी मेरे संशोधन को धवश्य स्वीकार करेंगे।

[&]quot;None of the associate members shall have a right to vote or to sign any decision of the Commis sion."

इस संशोधन से मैं यह चाहता हूं कि जो ऐसोसिएट मेम्बर्स हों वे केवल राय वहादुर न हों बल्कि कुछ। काम बहादूर भी हों। ऐसे मेम्बरों को मत देने का ग्रधिकार हो, ग्रसहमित पत्र देने का ग्रधिकार हो। ग्रसहमति पत्र दे सकते हैं जो कि भागे धारा में उल्लेख भाता है फिर भी इस में अन्छी तरह से नहीं बतलाया गया है। वह भपना मत दे सकता है भौर ग्रसहमति पत्र दे सकता है या नहीं, ये दोनों बातें इस में स्पष्ट रूप से रहनी चाहिये, जो कि इस में नहीं हैं। इस में केवल राय देने का हक दिया हुआ है। राय देने वाले तो पुराने जमाने में "रायबहादुर" हुआ करते थे; ग्राज तो हमें यह देखना है कि ऐसे मेम्बर हों, जो काम कर सकें. अपना मत दे सकें और असहमति पत्र देने का भी उन्हें ग्रविकार हो। इसी ग्राजय से मैंने यह संशोधन दिया है भीर मुझे भाशा है कि माननीय मंत्री जी इसकी भावना की समझेंगे और इस को स्वीकार करेंगे।

شہی عبد الغلی: میں نے جو سنشوء داءن وكيا هر اس كا مقصد صرف سرکار کی توجه اس طرف دلانا ہے۔ که اس هارس کا ایمان نه هو د اس هارس کے مبہران کا ایمان نہ ہو ۔ جب وہ یہ مان جائیں که اس هارس کے مبدران ایڈوائز کرلے کے قابل ھیں تو جب ولا نامود هون تو انهين چيرمين کو ټامزد کرلے کا حق هو اير جو أستهت مهن الهجسلية كونسلس كي بهرمین هیں آنہیں بھی سبر کو تاموہ کرنے کا حق ہو - اس خیال سے میں نے یہ سلشودھوں دیا ہے کہ سرکار کو یہ احساس ہو کہ اس ہاوس کے جو ممهران هين انكو ايدوائو دينے كا نه مرف حتى هي هـ بلكة وه أيدوائر ديلي،

کے قابل بھی میں کیونکھ وہ ہوڑھے۔ مو کر یہاں آتے میں اور چھوٹی عمر کے۔ بہت کم لوگ یہاں آتے میں ۔

تو میرا مطلب یه هے که سرکار قرا اس پر دهیان دیے - هماری کرئی شد نهیں هے کیونکه ووقنگ سے هم یہاں اس چے انہیں مگتے - لیکن عقل کی اس یاس هے اگر هم ان کو کلوئس فرسکے تو معودے بڑی خوشی هوگی اور ولا اس کو اپنے دماغ میں وکہنے کی کوشش کریلئے - اگر معوارتی کے بل پر ولا یہ سمجھیں که ان کی بات کو نہیں سلنا هے تو یه ان کی اچها هے - همیں اس سے کوئی جھاڑا نہیں - ولا جیسے میں ہوں هم اسی میں خوش هیں -

†[भी प्रवद्ग गती : मैंने जो संशोधन रखा है उसका मकसद सिर्फ सरकार की तक्ज्जो इस तरफ दिलाना है कि इस हाउन का भयमान न हो, इस हाउस के मेम्बरान का अपमान न हो। जब वह यह मान जायें कि इस हाउस के मेम्बरान एडवाइज करने के काबिल हैं, हो जब वह नामजद हों तो उन्हें चेयरमेन को नामजद करने का हक हो भीर जो स्टेट्स में लेजिस्लेटिव काउन्सिल के चेश्वरमैन हैं उन्हें भी मेम्बर को नामजद करने का हक हो। इसी खयाल से मेंने यह संशोधन दिया है कि सरकार को यह एहसास ही कि इस हाउस के जी मेम्बरान हैं उन को एडबाइज देने का ना सिफं हक ही है बल्कि वह एडवाइज देने के काक्लि भी हैं, क्योंकि वह बढ़े हो कर यहां भाते हैं भीर छोटी उग्र के बहुत कम लोग यहां भाते हैं।

t[] Hindi transliteration.

श्री मन्दल ग्रनी

तो मेरा मतलब यह है कि सरकार जरा इस पर ध्यान दे। हमारी कोई जिंद नहीं है क्योंकि वोटिंग से हम यहां जीत नहीं सकते. लेकिन अकल की बात है अगर हम उन को कनविन्स कर सकें तो मुझे बड़ी खुशी होगी श्रीर वे इस को अपने दिमाग में रखने की कोशिश करेंगे। ग्रगर मैजारिटी के बल पर वे ये समझें कि इन की बात को नहीं सुननाहै तोयहउनकी इच्छा है। हमें इस से कोई झगडा नहीं। वे जैसे खुश हों हम उसी में खुश हैं।}

SHRI B. D. KHOBARAGADE: Madam, I would like to urge that the Government should accept this amendment which has been moved because on a number of occasions we have seen that this House is being ignored. This trend is not desirable. As far as possible, due representation should be given to this House also so that we can get the benefit of valuable advice which the learned Members of this Rouse can give. Therefore, I support the amendment that has been moved by Mr. Chordia.

I had said in my speech that actually there were certain parties which were not represented in the State Legislatures but they had secured more votes, and therefore, they have been recognised by the Election Commission. And, therefore, such parties also should have been given representation on this Commission. But unfortunately, if we adopt this clause as it is, such parties will not be able to be represented on that Commission at least. It does not matter if the other parties are not given any representation, but at least the Rajya Sabha and the Upper Houses of State Legislatures should be allowed to send their representatives so that they can assist the Commission in delimiting the constituties.

SHRI BHUPESH GUPTA: May I have one word?

THE DEPUTY CHAIRMAN: Just one minute.

SHRI BHUPESH GUPTA: I cannot measure one minute.

THE DEPUTY CHAIRMAN: I shall.

SHRI BHUPESH GUPTA: I will see. I associate myself with the sentiment, which has been expressed here, namely, that the Rajya Sabha should be associated with this Delimitation Commission. That is to say, the Members from the Rajya Sabha should also be included. I think it is a good suggestion. The hon. Minister there was trying to remind me of what happened in 1952 forgetting that ten years have passed since then. He has gone to the Lok Sabha. Many new people have come in. Things have changed. Now, Madam, what we say is, why should there be this approach against the Rajya Sabha? There is some kind of fetish, it seems, in this matter as far as the Lok Sabha is concerned. And here, when you come to the Rajya Sabha, when there is no bar in the Constitution in this matter, even then they would not include Members of the Rajya Sabha in such committees, I think it will be good if they are included. For one thing, because we are happily placed, indirectly elected in the first place, and in the second place, once we enter, somehow or other we continue for six years no matter what happens. One word more. Then, the Members of the Lok Sabha . . .

THE DEPUTY CHAIRMAN: One minute is over.

SHRI BHUPESH GUPTA: One minute is over but my idea is not complete yet. Therefore, I think that we should be associated

And what is more, we are supposed to represent States. That is a fiction, I say. We say that we represent parties and the parties here represent the States. Here the Congress people represent the Congress Party and, therefore, they represent the States.

The same position is here. Therefore, all the forces that come in the States will have been represented on such committees. But the point is that here the Rajya Sabha Member will be in a better position because he does not have one constituency in which he may be interested. When I come to the Lok Sabha from Bengal, at least I am interested in one constituency if I want to be elected. But a Member of the Rajya Sabha may be interested in all. But there is not a specific, single constituency in which, in a personal sense, or as a candidate, he is interested. Therefore, I think, in this matter if you seek the proper guidance and representation, I think the Rajya Sabha should be in a better position to give an impartial, detached, representation from Parliament. And I do not see, when such is the position, why Mr. Bibudhendra Misra, our Deputy Minister, is trotting out a very old, moth-eaten, argument before the House to accept it. And, Madam Deputy Chairman, in addition-my last word-if we have representation from this House, that will also give you an opportunity to assert yourself.

SHRI BIBUDHENDRA MISRA: Madam, I have already given my arguments for opposing it. I have said it an(* 1et me once again make it clear that no disrespect to Rajya Sabha has been made by this.

Madam, so far as this amendment No. 6 is concerned, that the associate members should have a right of voting and of signing any decision. I am opposed to it. The associate members are there because of their expert legal knowledge to assist the Delimitation Commission, and once you give them the same right as the members of the Delimitation Commission have, the whole purpose of having an independent and impartial body, the whole idea is defeated. Therefore, I am opposed to it.

THE DEPUTY CHAIRMAN: The question is:

1. "That at page 2, line 19. for the word 'nine' the word 'eleven' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

2. "That at page 2, line 20. for the word 'four' the word 'five' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

3. "That at page 2, line 20. for the words 'members of the House of the People' the words 'members of Parliament' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

4. "That at page 2, line 21, for the word 'five' the word 'six' be substituted."

The morion was negatived.

THE DEPUTY CHAIRMAN: The question is:

5. "That at page 2, lines 21-22. for the words 'Legislative Assembly' the word 'Legislature' be substituted."

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

- 6. "That at page 2, for lines 38-39, the following be substituted, namely:—
 - '(4) The associate members shall have a right to vote and to sign any decision of the Commission or append a note of dissent'."
- I The motion was negatived.

THE DEPUTY CHAIRMAN: •Amendment Nos. 11 and 12 are barred. I shall now put the clause to the vote. The question is: -

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 were added to the Bill.

Clause 6 roas added to the Bill.

Clause 7 to as added to the Bill.

Clause 8—Readjustment of number of seats

THE DEPUTY CHAIRMAN: There are two amendments. Nos. 14 and 15-They are disallowed for the reason that there is no delimitation for the Council of States and delimitation fur Legislative Councils is outside the scope of this Bill.

The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill. Clause 9 was added to the Bill.

Clause 10-Publication of orders and their date of operation

THE DEPUTY CHAIRMAN: There are two amendments. No. 7 in list No. 1 and 16 in list No. 2.

SHRI V. M. CHORDIA: Madam, I move:

- 7. "That at page 5, for lines 17 to 22, the following be substituted, namely: —
 - '(2) As soon as may be after such publication, every such order shall be laid before both Houses of Parliament and the Legislature of the State concerned.
- ♦For texts of amendments, see col. 3983 supra.

(3) After considering the suggestions, if any, made by both the Houses of Parliament and the Legislature of the State concerned, the Commission shall modify the order published under subsection (1) in the Gazette of India and every order so modified shall have the force of law and shall not be called in question in any court?"

Commission Bill, 1962

SHRI ABDUL GHANI: Madam, 1 move:

16. "That at page 5, lines 21-22, for the words 'House of the People and the Legislative Assemblies' the words 'both the Houses of Parliament and the Legislature' be substituted."

The questions were proposed.

थी विमलकुमार मरताताल जी चौरडिया : उपसभापति महोदय, यहां पर वर्तमान जो व्यवस्था है उस के भ्रन्तर्गत जो प्रकाशन होगा वह कानून का रूप प्रकाशित होते ही पा जायेगा कमीशन के द्वारा १० (१) के अन्तंगत ग्रौर १० (२) के ग्रन्तर्गत जो पब्लिश कर

"Upon publication in the Gazette of India, every such order shall have the force of law and shall not be called in question in any court."

वे चाहते हैं कि पब्लिकेशन करने के बाद वह बिल्कुल कानुन का रूप धारण कर ले श्रीर उस के बारे में किसी भी न्यायालय में प्रश्नन कियाजा सके। मेरो तो यह भी इच्छा "shall not be called थी कि यह जो in the question in any court" है, यह भी हटाया जाना चाहिये। इसका कारण यह है कि अगर सचमुच में हमारे जो सिद्धान्त है इस में धारा न भीर ह के मन्तर्गत, उसके धनुरूप हम काम करेंगे तो हम को नयायालयों से

कोई डरने की जरूरत नहीं है। ध्रगर कोई कोर्ट में जाता है और इस के बारे में क्वेक्चन करता है, तो हम उस से तभी डरेंगे जब हम कोई गलत काम करते हों। ग्रगर हम सही काम करते हैं तो कोर्ट से डरने की हमें कोई ग्रावश्यकता नहीं है। खैर जैसी भी शासन की इच्छा हो वह करे। 4 P.M. मगर यह जो इसमें दूसरा रखा है कि प्रकाशित होते ही लाका रूप घारण करने के वाद यह केवल लोक सभा में श्रीर विधान सभा में दोनों जगह रखा जायगा तो यहां राज्य सभा का प्रश्न ही नहीं है। तो मेरा यह निवेदन था कि राज्य सभा और विधान परिषद् में भी रखना चाहिये। दोनों हा उसे ब की टेबिल पर रखा जाना चाहिये। विधान परिषद में भी और विधान सभा में भी दोनों जगह रखना चाहिये। जैसी कि पहले मैंने दलील दी थी कि राज्य सभा के सदस्यों को ज्यादा श्रधिक कांस्टीटएंसीज से सम्पर्क रखना पड़ता है बनिस्वत लोक सभा के, विधान सभा के सदस्यों के, तो ऐसी स्थिति में दोनों हाउसेज की टेबिल पर यह रखना चाहिये ।

दूसरी बात यह है कि कानून बनने से पहले ही उसको दोनों हाउसों की टेबिल पर ग्रौर विधान सभा ग्रौर विधान परिषद की टेबिल पर रखा जाना चाहिये जिससे कि कानन की शक्ल लेने से पहले ही लोगों के जो विचार हैं वे सारे के सारे कमिशन के सामने श्रा जायें ग्रौर वह उनके ग्रनुसार माडीफाई करके कानून की शकल उसे दे। कानून की शक्ल बनने के बाद भ्रगर वह हमारे पास घाया तो किर कुछ नहीं हो सकता है क्योंकि ज़ो बहुत प्रशर वाले लोग हैं वही सरकार पर दबाव डाल सकते हैं भीर वही उसमें परिवर्तन करवा सकते हैं ग्रीर एक स्पेशल नोटिकिकेशन वगरह निकलवा सकते हैं जो साधारण लोग हैं वह नहीं करवा सकते हैं। तो चुंकि यह जन साधारण से सम्बन्धित काम है इसलिये पहले जब यहां उसके प्रिंसिपलस पर डिसीशन

हो जाय तभी उसको कानून का रूप देना चाहिये । आशा है कि मंत्री महोदय मेरा संशोधन स्वीकार करेंग।

Commission Bill, 1962

شری عبد الغلی: میں زیادہ سے اس پر نہیں دونا - اکثریت کے بل ہر یہ بات تو یہاں رجیکت عوکثے که راجیه سبها کے منبرس بھی ایسوسیت منہوس کے طور پر لیے جائیں ليكن أس مهن كيا دلت ۾ كه راجيه مبها اس ير وچار كري - جو معامله نوک سبها مین آسکتا هے اسبیلی مين أسكتا هے وہ راجهه سبها مين کھوں تھ آئے ۔ ا سھی نہھی جانتا کھ سرکار لے واجهہ سنھا کو اس ہے کھوں محروم رکہا ہے ۔

ایمرجلسی کے تحت مسار ملی کی بات مان تو لی گئی تھی۔ پھر بھی أبير هرا ديا كيا تها لهكن اس وقت تو کوئی ایمرجلسی کا سوال نہیں ھے ۔ اب دنی اس بل میں آپ ایملڈمیلت کر سکتے میں اور ضرور کرنا چاھئے -تو میں آپ کے دواوا اپیل کرتا ہوں کہ راجیہ سبہا اور کونسلوں کے سمبروں کو اس طرے محصرہ کرنے کی کوشفی نه کریں - اس سے کیا فائدہ میا ۔ ؟ مسائر ملی کا جو اینلڈمیلٹ تھا اس کو آپ نے مانا اور یہ مانا که فاطی هوئی هے اور یہ کیا کہ اپنے آپ سرکار یه تهیک کرلیگی تو اگر اسی طرح ہے ایے آپ ٹھیک کر سکتے ھیں تو اچھا ھے لیکن اس چیز کو تھیک کروالو تاکه دنها میں هلسی نه اوے

[شری عبدالغلی] که راجیه سمها کے ساتھ انہوں نے اس طرح کا برتار کہا ھے -

†[श्री श्रम्बुल सनी: मैं ज्यादा समय इस पर नहीं दूंगा । श्रम्सिरयत के बल पर यह बात तो यहां रिजेक्ट हो गई कि राज्य सभा के मेम्बर भी एसोसिएट मेम्बर्स के तौर पर लिये जायें लेकिन इसमें क्या दिक्कत हैं कि राज्य सभा इस पर विचार करे । जो मामला लोक सभा में श्रा सकता है, एसेम्बली में श्रा सकता है, वह राज्य सभा में क्यों न श्राये ? मैं नहीं जानता कि सरकार ने राज्य सभा को इससे क्यों महरूम रखा है।

एमरजेंसी के तहत मिस्टर मणि की बात मान तो ली गई थी फिर भी उसे हरा दिया गया था लेकिन इस वक्त तो कोई एमरजेंसी का सव।ल नहीं है। प्रव भी इस विल में द्याप ग्रमेंडमेंट कर सकते हैं, ग्रीर जरूर करना च हिये । तो मैं ग्रापके द्वारा ग्रपील करता हं कि राज्य सभा ग्रीर कौंसिलों के मेम्बरों को इस तरह महरूम करने की कोशिश न करें। इससे क्या फायदा होगा ? मिस्टर मणि का अमेडमेंट था उसको आपने माना और यह माना कि गलती हुई है और यह कहा कि भ्रपने भ्राप सरकार यह ठीक कर लेगी। तो अगर इसी तरह से अपने थाप ठीक कर सकते हों तो अच्छा है। श्रीकन इस चीज को ठीक करवा लो ताकि द्दिनया में हंसी न उड़े कि राज्य सभा के साथ उन्होंने इस तरह का बर्ताव किया है।]

Shri BIBUDHENDRA MISRA: As I saii earlier, it was provided that the orders would be laid before the Lok Sabha and the Legislative assemblies because they are concerned with them. That is why it was not provided that it should be placed before the Legislative Councils of the States wherever they are or before

f[] Hindi transliteration.

the Rajya Sabha. Therefore, I oppose this amendment. So, there is no question of incorporating it here and I am opposed to the amendment but if Members feel that all these orders should be also placed before the Rajya Sabha, I give the assurance that it will be done

SHRI B. D. KHOBARAGADE: How can they'be placed?

SHRI A. K. SEN; We can place anything.

SHRI B. D. KHOBARAGADE: There should be a provision.

THE DEPUTY CHAIRMAN: The Minister has answered.

The question is:

- 7. "That at page 5, for lines 17 to 22, the following be substituted, namely:
 - '(2) As soon as may be after such publication, every such order shall be laid before both Houses of Parliament and the Legislature of the State concerned.
 - (3) After considering the suggestions, if any, made by both the Houses of Parliament and the Legislature of the State concerned, the Commission shall modify the order published under subsection (1) in the Gazette of India and every order so modified shall have the force of law and shall not be called in question in any court"

The motion was negatived. THE DEPUTY CHAIRMAN: This negatives * amendment No. 16 also.

The question is:

"That clause 10 stand part of the Bill."

The motion was adopted. Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

^{*}For text of amendment, see coL 3992 *supra*.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BIBUDHENDRA MISRA: I move:

"That the Bill be passed."

The question was proposed.

SHRI B. D. KHOBARAGADE: I had referred in my earlier speech that due care should be taken so that the constituencies which are reserved for the Scheduled Castes and the Scheduled Tribes are carved out of such localities or areas where there is more concentration of those people. As I pointed out, there is no reference in the Census Report about the number of Scheduled Caste and Scheduled Tribe people in particular areas because the figures are given on a district basis and not on taluk, tehsil or village basis. So, I had requested the Deputy Minister to give an assurance that the Commission would demand the figures of population of Scheduled Castes and Scheduled Tribes from the district authorities and on the basis of that report only they would carve out the constituencies which are specially reserved for the Scheduled Castes and Scheduled Tribes. No reply has been given to that point and I would like a clarification from him as to in what way those constituencies are going to be delimited.

SHRI BIBUDHENDRA MISRA: If the Census Report is referred to, the district-wise distribution of the Scheduled Castes and Scheduled Tribes population is already there and the Census Commissioner is already preparing a handbook and by the time the Delimitation Commission goes into action, he will find in the handbook a village-wise break-up of the Scheduled Castes and Scheduled Tribes population also. So, there will be no difficulty.

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THE DEPUTY CHAIRMAN: The question

"That the Bill be passed." The

motion was adopted.

THE CONSTITUTION (FIFTEENTH AMENDMENT) BILL, 1962

THE MINISTER OF LAW (SHRI A. K. SEN): I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee, namely: —

- 1. Syed Nausher AM
- 2. Shri S. K. Basu
- 3. Shri K. S. Chavda
- 4. Shri D. B. Desai
- 5. Shri J. N. Kaushal
- 6. Shri Akbar Ali Khan
- 7. Shri R. S. Rhandekar
- 8. Shri Lokanath Misra
- 9. Shri M. A. Manickavelu
- 10. Shri P. N. Sapru
- 11. Kumari Shanta Vasisht
- 12. Shri Vijay Singh
- 13. Shri Hira Vallabha Tripathi
- 14. Shri Bipin Behary Varma, and
- 15. Shri Gopikrishna Vijaivargiya."

Madam, I am sorry that we have not much time left for a discussion on this Bill though I am sure that both this House and the other House would have adequate opportunity of discussing the matter further after the Joint Select Committee and made its report. We are now concerned